

THE UTTAR PRADESH TECHNICAL UNIVERSITY ACT, 2000

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Dated Lucknow, May 8, 2000

In pursuance of the provisions of clause(3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Pravidhik Vishwavidyalaya Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 23 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 7. 2000.

THE UTTAR PRADESH TECHNICAL UNIVERSITY ACT, 2000¹

(U.P. ACT NO. 23 OF 2000)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to provide for the establishment of a Technical University in Uttar Pradesh for the advancement and development of technical education and for matters connected therewith of incidental thereto.

It is HEREBY enacted in the Fifty-first Year of the Republic India as follows:-

CHAPTER-I
PRELIMINARY

Short title

1. This Act may be called the Uttar Pradesh Technical University Act, 2000.

Definitions

2. In this Act, unless the context otherwise requires:-

(a) ["College" means a college or an institution affiliated to the University and shall include an autonomous college constituent college and associated college referred to under sections 26-A, 26-B and 26-C respectively.]²

(b) "Existing college" mean a college or an institution which imparts technical education and is run and maintained by a University established by or under the Uttar Pradesh State Universities Act, 1973 and includes a Faculty of such University imparting technical education;

1. For view this act see Gazette Extraordinary, dated 08 May, 2000 (w.e.f. 08 May, 2000).

2. Subs. by sec. 2 of U. P. Act no. 18 of 2006. (w.e.f. 01 June , 2006).

- (c) "other backward classes of citizens" means the backward classes of citizens specified in Schedule I of Uttar Pradesh Pubic Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994;
- (d) "prescribed" means prescribed by the Relations;
- (e) "Principal" means the head of the college, by whatever name called, and includes where there is no Principal, a person for the time being duly appointed, to act as Principal and in the absence of the Principal or the acting Principal, the vice principal duly appointed as such;
- (f) "Regulations" means the Regulations of the University made under this Act;
- (g) "technical education" means programmes of education, research and training in Engineering, Technology, Architecture, Management, Town Panning, Pharmacy and Applied Arts and Crafts and such other programmes or areas as the Central Government may in consultation with the All India Council for Technical Education, by notification in the Gazette declare;
- (h) ["University" means **Dr. APJ Abdul Kalam Technical University, Uttar Pradesh, Lucknow established under section 3.**]¹

CHAPTER- II

THE UNIVERSITY

Establishment
and
incorporation
of the
University

[3.(1) On the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013 the existing Mahamaya Technical University, Gautam Buddh Nagar shall merge with the Gautam Buddh Technical University, Lucknow and the University established after such merger shall be called the Uttar Pradesh Technical University. Lucknow.]

(2)On the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013, the Chancellor, the Vice Chancellor, the Executive Council the Academic Council and other authorities holding office as such in the Gautam Buddh Technical University, Lucknow shall constitute the body corporate of the University.]²

1. Subs. by sec. 2 of U. P. Act no. 13 of 2015. (w.e.f. 09 September , 2015).

2. Subs. by sec. 3 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

["(2-A) On and from the commencement of the Uttar Pradesh Technical University (Amendment) Act, 2015, 'the Uttar Pradesh Technical University, Lucknow, established under this Act, shall be called Dr. A.P.J. Abdul Kalam Technical University, Uttar Pradesh, Lucknow.'"]¹

[(3) Other matters, such as academic, administrative, financial etc. relating to the merger of the Universities referred to in sub-section (1), shall be settled in such manner as may be notified from time to time by the State Government.]²

**Territorial
Exercise of
Powers**

[4. (1) The University shall have jurisdiction over the whole of Uttar Pradesh.

(2) On or after the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013 every college or institution which was affiliated to or associated with or was a constituent college or institute of the universities referred to in sub-section (1) of section 3 shall be deemed to be affiliated to or associated with or shall become a constituent college or institute as the case may be of the University on the same terms and conditions as before unless otherwise prescribed by the University."]³

**University open
to all classes
and creed**

5. The university shall be open to all persons irrespective of class or creed:

Provided that nothing in this section shall be deemed to require the university to admit to any course of study a larger number of students than may be determined by the regulations:

Provided further that nothing in this section shall be deemed to prevent University for making special provision for admission of students belonging to the Scheduled Castes, the Scheduled Tribes or Other Backward Classes of citizens:

Provided also that the University may maintain any college exclusively for women.

1. Insert by sec. 3 of U. P. Act no. 13 of 2015. (w.e.f. 09 September , 2015).

2. Subs. by sec. 3 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

3. Subs. by sec. 4 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

6. The University shall have the following powers and duties, namely:-

- (a) to provide and upgrade education, training and research in technical education and to create entrepreneurship and a conducive environment for pursuit of the technical education in close co-operation with industries;
- (b) to admit any college to privileges of affiliation or to enlarge the privileges of any college already affiliated, or to withdraw or curtail any such privilege and to guide and control the work of such colleges;
- (c) to institute and confer degree or **[such other academic distinctions as may be prescribed]¹**.
- (d) to hold examinations for, and to grant and confer degrees or **[such other academic distinctions as may be prescribed]²** to and on persons, who
 - (i) have pursued a course of study in a college; or
 - (ii) have carried on research in a college recognized in that behalf by the University. under conditions laid down in the Regulations;
- (e) to confer honorary degree or other academic distinction in the manner and under conditions laid down in regulations;
- (f) to institute and award fellowships, scholarships, studentships, exhibitions and prizes in accordance with the Regulations;
- (g) to demand and receive such fees and other charges as may be fixed by the Regulations;
- (h) to make provisions for the advancement of technical education amongst classes and communities which are educationally backward;
- (i) to make provisions for-
 - (i) the maintenance of National Cadet Corps or other similar organizations
 - (ii) physical and military training; and
 - (iii) sports and athletic clubs;
- (j) to make appointments of officers and other employees of the University to the posts created by the State Government;
- (k) to receive gifts, grants, donations or benefactions from the State

1. Modify by sec. 5 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

2. Modify by sec. 5 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

Government or the Central Government and to receive bequests, donations or transfers of movable or immovable property from testators, donors or transferers, as the case may be, and to hold and manage the same;

- (l) to lay down the conditions of affiliation of colleges and to satisfy itself by periodical inspection that such conditions are satisfied;
- (m) to co-operate or collaborate with other Universities and authorities in such manner and for such purposes as the University may determine from time to time;
- (n) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University.

CHAPTER - III

OFFICERS OF THE UNIVERSITY

Officers of the University

7. The following shall be the officers of the University
- (a) the Chancellor;
 - (b) the Vice Chancellor;
 - (c) the Pro-Vice Chancellor;
 - (d) the Finance Officer;
 - (e) the Registrar;
 - (f) the Controller of Examination
 - (g) such other officer of the University as may be declared by the regulations to be the officers of the University.

The Chancellor

- 8.(1) The Governor shall be the Chancellor of the University. He shall by virtue of his office, be the Head of the University and shall, when present, preside at any convocation of the University.
- (2) Every proposal for the conferment of an honorary degree shall be subject to the confirmation of the Chancellor.
 - (3) It shall be the duty of the Vice-Chancellor to furnish such information or records relating to the administration of the affairs of the University as the Chancellor may call for.
 - (4) The Chancellor shall have such other powers as may be conferred on him by or under this Act or the Regulations.

The Vice-Chancellor

9. (1.) The Vice-Chancellor shall be a whole-time salaried officer of the University

and shall be appointed by the Chancellor from amongst distinguished persons in the field of technical education whose names are submitted to him by the committee constituted in accordance with the provisions of sub-section (2):

Provided that the first Vice-Chancellor shall be appointed by the State Government.

(2.) The committee referred to in sub-section (1) shall consist of the following members, namely:

- (a) Principal Secretary or Secretary, as the case may be, to the State Government in the Technical Education Department who shall also be the convener of the Committee;
- (b) One person nominated by the All India Council for Technical Education;
- (c) One person nominated by the Chancellor.

[(3.) (a) Only such person shall be eligible for appointment to the office Chancellor who has not attained the age of the Vice of 65 years.

(b) The Vice Chancellor shall hold office for a term of three years from the date on which he enters upon his office or he attains the age of sixty eight years whichever is earlier.

(c) The Vice Chancellor who has not attained the age of 65 years may be appointed as such for second terms.

Provided that the Vice Chancellor may be writing under his hand addressed to the Chancellor resign his office, and shall cause to hold his office on the acceptance by the Chancellor of such resignation.]¹

(4.) The emoluments and other conditions of service of the Vice Chancellor shall be such as may be determined by the State Government from time to time:

Provided that the emoluments and other conditions of service of a Vice Chancellor shall not be varied to his disadvantage during the term of his office.

(5.) Where the Vice-Chancellor is unable to discharge his functions owing to absence, illness or any other cause, the Pro-Vice Chancellor shall discharge the functions of the Vice Chancellor until the Vice-Chancellor resumes his duties.

1. Subs. by sec. 2 of U. P. Act no. 28 of 2007. (w.e.f. 25 August, 2007).

- (6.) If in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if it otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, after making such enquiry as he deems proper, by order, remove the Vice-Chancellor.
- (7.) During the pendency or in contemplation of any inquiry referred to in sub-section (6), the Chancellor may order that till further orders-
 - (a) such Vice-Chancellor shall refrain from performing the functions of the office of Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled;
 - (b) the functions of the office of the Vice Chancellor shall be performed by the person specified in the order.

**Powers and
duties of the
Vice-
Chancellor**

- 10. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall-
 - (a) exercise general supervision and control over the affairs of the University and colleges;
 - (b) give effect to the decisions of the authorities of the University;
 - (c) in the absence of the Chancellor, preside at any convocation of the University;
 - (d) be responsible for the maintenance of discipline in the University;
 - (e) be responsible for holding and conducting the University examinations properly and at due times and for ensuring that the results of such examinations are published expeditiously and that the academic session of the University starts and ends on due dates .
- (2) The Vice Chancellor shall be an ex officio member and Chairman of the Executive Council, Academic Council and the Finance Committee.
- (3) The Vice Chancellor shall have the right to speak in and otherwise to take part in the meeting of any other authority or body of the University but shall not by virtue of this subsection be entitled to vote.
- (4) It shall be the duty of the Vice-Chancellor to ensure the faithful observance of the provisions of this Act and Regulations and he shall, without prejudice the powers of the Chancellor posses all such powers as may be necessary in that behalf.
- (5) The Vice Chancellor shall have the power to convene or cause to be

convened meeting of the Executive Council, the Academic Council and the Finance Committee:

Provided that he may delegate such power to any other officer of the University

- (6) Where any matter is of urgent nature requiring immediate action and the same could not be immediately dealt with by any officer of the authority or other body of the University empowered by or under this Act to deal with it, the Vice Chancellor may take such action as he may deem fit and shall forthwith report the action taken by him to the Chancellor and also to the officer, authority, or other body who or which in the ordinary course would have dealt with that matter:

Provided that no such action shall be taken by the Vice Chancellor without the previous approval of the Chancellor, it would involve deviation from the provisions of the Regulations:

Provided further that if the officer, authority or other body is of opinion that such action ought not to have been taken it may refer the matter to the Chancellor who may either confirm the action taken by the Vice Chancellor or annul the same or modify it in such manner, as he thinks fit and thereupon, it shall cease to have effect or, as the case may be, take effect in the modified form, so however, that such annulment or modification shall be without prejudice to the validity of anything previously done by or under the order of the Vice Chancellor:

Provided also that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, shall have the right to appeal against such action to the Executive Council within three months from the date on which decision on such action is communicated to him and thereupon, the Executive Council may confirm modify or reverse the action taken by the Vice Chancellor.

- (7) Nothing in sub-section(6) shall be deemed to empower the Vice-Chancellor to incur any expenditure not duly authorized and provided for in the budget.
- (8) The Vice-Chancellor shall exercise such other powers as may be laid down by the Regulations.

The Pro-Vice-Chancellor

11. (1) The Vice-Chancellor may, with the approval of the executive council, appoint a Pro-Vice-Chancellor from amongst the professors of the colleges.
- (2) The Pro-Vice-Chancellor shall hold the office at the pleasure of Vice-

Chancellor.

- (3) The Pro-Vice-Chancellor shall be entitled to such honorarium as may be determined by the State Government from time to time.
- (4) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters, as may be specified by the Vice-Chancellor in this behalf from time to time and shall preside over the meeting of the University in the absence of the Vice-Chancellor and shall exercise such other powers and perform such duties as may be assigned or delegated to him by the Vice-Chancellor.

The Finance Officer

- 12. (1) There shall be a Finance Officer for the University, who shall be appointed by the State Government by notification and his remuneration and allowances shall be paid by the University.
- (2) The Finance Officer shall be responsible for presenting the budget (annual estimates) and the statement of the account to the Executive Council and also for drawing and disbursing funds on behalf of the University.
- (3) The Finance Officer shall have the right to speak in and otherwise to take part in the proceedings of the Executive Council but shall not be entitled to vote.
- (4) The Finance Officer shall have the duty:
 - (a) to ensure that no expenditure, not authorized in the budget, is incurred by the University otherwise than by way investment;
 - (b) To disallow proposed expenditure which may contravenes the provisions of this Act or the terms of any regulations.
 - (c) to ensure that no other financial irregularity is committed and to take steps to set right any irregularities pointed out during audit;
 - (d) to ensure that the property and investments of the University are duly preserved and managed.
- (5) The Finance Officer shall have access to and may require the production of such records and documents of the University and the furnishing of such information pertaining to its affairs as in his opinion may be necessary for the discharge of his duties.
- (6) All contracts shall be entered into and signed by the Finance Officer on behalf of the University.
- (7) Other powers and functions of the Finance Officer shall be such as may be prescribed by the Regulations.

- The Registrar** 13.
- (1) The Registrar shall be a whole time officer of the University.
 - (2) The Registrar shall be appointed by the State Government such terms and conditions as may be prescribed.
 - (3) The Registrar shall have the power to authenticate records on behalf of the University.
 - (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University. He shall be ex-officio Secretary of the Executive Council and shall be bound to place before the Executive Council all such information as may be necessary for transaction of its business. He shall also perform such other duties as may be prescribed or required from time to time, by the Executive Council or the Vice-Chancellor but he shall not, by virtue of this sub-section, be entitled to vote.
 - (5) The Registrar shall not be offered nor shall he accept any remuneration for any work in the University save such as may be provided by the Regulations.

- The Controller of Examination** 14.
- (1) The Controller of Examination shall be a whole-time officer of the University.
 - (2) The Controller of Examination shall be appointed by the State Government by notification and his remuneration and allowances shall be paid by the University.
 - (3) The Controller of Examination shall be responsible for the due custody of the records pertaining to his work. He shall be ex-officio Secretary of the Examination Committee of the University and shall be bound to place before such Committee all such information as may be necessary for transaction of its business. He shall also perform such other duties as may be prescribed by the Regulations or required, from time to time, by Executive Council or the Vice- Chancellor but he shall not by virtue of this sub-section, be entitled to vote. He may require from any college. The production of such return or the furnishing of such information as may be necessary for the discharge of his duties.
 - (4) Subject to the superintendence of the Vice-Chancellor, the Controller of Examinations shall have administrative control over the employees working under him and have in this regard, all the powers of the Registrar.

- (5) Subject to the superintendence of the Examination Committee, the Controller of Examinations shall conduct the Examinations and make all other arrangements therefor and be responsible for the due execution of all processes connected therewith.
- (6) The Controller of Examination shall not be offered nor shall he accept any remuneration for any work in the University except in accordance with the order of the State Government.
- (7) While the Controller of Examination is for any reason unable to act or the office of Controller of Examinations is vacant, all the duties of the office shall be performed by such person as may be appointed by the Vice Chancellor, until the Controller of Examination resume his duties or, as the case may be the vacancy is filled.

Power, duties, terms and conditions of service of other officers.

- 15. Except as otherwise provided in this Act the mode of appointment terms and condition of service and the powers and duties of the officers of the University other than the Chancellor, the Vice-Chancellor, the Finance Officer and the Registrar shall be such as may be prescribed.

CHAPTER-IV AUTHORITIES OF UNIVERSITIES

Authorities of the University

- 16. The following shall be the Authorities of the University, namely:
 - (a) the Executive Council:
 - (b) the Academic Council:
 - (c) the Finance Committee:
 - (d) the Examination Committee; and
 - (e) such other authorities as may be declared by the regulation to be Authorities of the University.

Constitution of the Executive Council

- 17. **[(1) The Executive Council shall consist of**
 - (a) the Vice-Chancellor, who shall be the Chairman thereof**

- (b) the Pro-Vice-Chancellor. if any:**
 - (c) the Director Indian Institute of Technology, Roorkee or his nominee not below the rank of senior professor**
 - (d) the Director, Indian Institute of Technology, Kanpur, or his nominee not below the rank of senior professor.**
 - (e) The Principal Secretary/Secretary to the state Government in the Technical Education Department or his nominee not below the rank of Special Secretary.**
 - (f) The Principal Secretary/Secretary to the state Government in the Finance Department or his nominee not below the rank of Special Secretary.**
 - (g) Chairman, All Indian Council for Technical Education or his nominee;**
 - (h) two reputed industrialists nominated by the Chancellor on the recommendation of the State Government;**
 - (i) two eminent technologists nominated by the Chancellor recommendation of the State Government;**
 - (j) two Principals of colleges, by rotation, nominated by the State Government.]¹**
- (2) Notwithstanding anything in sub-section (1), no person shall be appointed as a member of the Executive Council unless he is a graduate.
 - (3) The term of office of members mentioned in clause (h),(i) and (j) shall be two years.
 - (4) A person shall be disqualified for being nominated as, and for being a member of the Executive Council he or his relative, accepts remuneration for any work in, or for, the University or any contract for the supply of goods to or for the execution of any work for the University.

Explanation: In this sub-section 'relative' means the relations defined in section (6) of the Companies Act, 1956 and includes the wife's (or husband's brother, wife's (or husband's father, wife's (or husband's) sister, brother's son and brother's daughter.

1. Subs. by sec. 4 of U. P. Act no. 5 of 2010. (w.e.f. 01 May, 2010).

**Power and
duties of the
Executive
Council**

18. (1) The Executive Council shall be the principal executive body of the University and shall have the following powers, namely:-
- (a) to supervise and control the affairs of the University;
 - (b) to hold and control the property and funds of the University;
 - (c) to recommend emoluments and terms and conditions service of the Vice-Chancellor;
 - (d) to approve academic programmes;
 - (e) to make, amend or repeal Regulations;
 - (f) to prepare the budget of the University;
 - (g) to administer any funds placed at the disposal of the University;
 - (h) to acquire or transfer any movable, immovable or intellectual property of the University;
 - (i) to direct the form and use of the common seal of the University;
 - (j) to appoint such committees as may be required for the efficient functioning of the University;
 - (k) to determine the emoluments and terms and condition of service of the staff of the University;
 - (l) to authorize operation of bank accounts of the University;
 - (m) to regulate and determine all other matter concerning the University in accordance with this Act or the regulations.
- (2) Every meeting of the Executive Council shall be held on such date, time and place as may be fixed by the Vice-Chancellor.
- (3) The Members of the Executive Council shall be entitled such allowance as may be prescribed.
- (4) No immovable property of the University shall except with the prior sanction of the State Government, be transferred (except by way of letting from month to month in the ordinary course of management) by the Executive Council by way of mortgage sale, exchange, gift or otherwise nor shall any money be borrowed, or advance taken on the security thereof except as a condition of receipt of any grant-in-aid of the University from the State Government, or with the previous sanction of the State Government, from any other person.
- (5) The Executive Council shall not exceed the limits of recurring and non recurring expenditure to be incurred in each financial year fixed by the Finance Committee.
- (6) The Executive Council may, subject to any conditions laid down in the Regulations, delegate such of its powers as it deems fit to an officer or any other authority of the University, or to a Committee

appointed by it.

**Academic
Council**

19. (1) The Academic Council shall be the principal academic body of the University and shall subject to the provisions of this Act and the Regulations, have the control and general regulation of and be responsible for the maintenance of standard or instruction, education and examination in the University and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by the Regulations and may advise the Executive Council on all academic matters.
- (2) The Academic Council shall consist of the following persons namely:
- (a) The Vice-ChancellorChairman
 - (b) The Pro-Vice-Chancellor.....Member
 - (c) Five such principals of college as are
not members of the Executive Council.....Member
 - (d) One Head of the Department of the
University of Roorkee nominated by
Vice Chancellor of that University..... Member
 - (e) One Head of the Department of the
Indian Institute of Technology, Kanpur
nominated by the Director
of the said Institute.....Member
- (3) The term of office of the members referred to in clause (c) sub section (2) shall be one year.

**Finance
Committee**

20. (1) The Finance Committee shall consist of following members namely:
- (a) The Vice-Chancellor..... Chairman
 - (b) **[The Principal Secretary/Secretary to the State
Government in the Finance Department or his
nominee not below the rank of Special
Secretary..... Member**
 - (c) **The Principal Secretary/Secretary to the State
Government in the Technical Education
Department or his nominee not below the rank
of Special Secretary.....Member]**¹

1. Subs. by sec. 5 of U. P. Act no. 5 of 2010. (w.e.f. 01 May, 2010).

- (d) Two members of the Executive Council
nominated by the Vice Chancellor; and..... Member
- (e) The Finance Officer Member

- (2) The Finance Committee shall advise the Executive Council on matters relating to the administration of property and funds of the University. It shall, having regard to the income and resources of the University, fix limits for the total recurring and non-recurring expenditure for the ensuing financial year and may, for any special reasons, revise during the financial year the limit of expenditure so fixed and the limits so fixed shall be binding on the Executive Council.
- (3) The Finance Committee shall have such other powers and duties as may be conferred or imposed on it by this Act or the Regulations.
- (4) Unless a proposal having financial implication has been recommended by the Finance Committee, the Executive Council shall not take a decision thereon, and if the Executive Council disagrees with the recommendation of the Finance Committee, it shall refer the proposal back to the Finance Committee with reasons for the disagreement and if the Executive Council again disagrees with the recommendation of the Finance Committee the matter shall be referred to the Chancellor whose decision thereon shall be final.

**Examination
Committee**

- 21. (1) There shall be an Examination Committee in the University the constitution of which shall be such as may be provided in the Regulations
- (2) The Committee shall supervise generally all the examination of the University, including moderation and tabulation and perform the following other functions, namely:-
 - (a) to appoint examiners and moderators and if necessary to remove them;
 - (b) to review from time to time the results of the University examinations and submission of reports thereon to the Academic Council;
 - (c) to make recommendations to the Academic Council for the improvement of the examination system;
 - (d) to scrutinize the list of examiners proposed by the Board of Studies, finalize the same and declare the result of the University.
- (3) The examination committee may appoint such number of sub-committee

as it thinks fit, and in particular. may delegate to any one or more persons or sub-committee, the power to deal with and decide cases relating to the use of unfair means by the examinees.

- (4) Notwithstanding anything contained in this act it shall be lawful for the Examination Committee or as the case may be for a sub-committee or any person to whom the Examination Committee has delegated its power in this behalf under sub section (3), to debar an examinee from future examinations of the University, if in its or his opinion, such examinee is guilty of using unfair means at any such examination.
- (5) Subject to the provisions of this Act and the Regulation, the Examination Committee may issue such directions as considers necessary for the arrangement for conduct of the examinations.

**Other
Authorities**

- 22. The Constitution, powers and duties of other authorities of the University shall be such as may be prescribed.

CHAPTER V AFFILIATION

**Affiliation of
Colleges**

- 23. (1) This section shall apply to the colleges.
- (2) This Executive Council may, **[with the previous permission/approval of the State Government]¹**, admit any college which fulfils such conditions of affiliation, as may be prescribed to the privileges of affiliation or enlarge the privileges of any college already affiliated or withdraw or curtail any such privilege.
- (3) It shall be lawful for a college to make arrangement with any other college situated in the same local area, or with the University, for co-operation in the work of teaching or research.
- (4) Excepts as provided by this Act, the management of a college shall be free to manage and control the affairs of the college and be responsible for its maintenance and upkeep, and its Principal shall be responsible for the discipline of its students and for the superintendence and control over its staff.
- (5) Every college shall furnish such reports, returns and other particulars as the Executive Council or the Vice Chancellor may call for.

1. Subs. by sec. 2 of U. P. Act no. 19 of 2007. (w.e.f. 02 June, 2007).

- (6) The Executive Council shall cause every college to be inspected from time to time at intervals not exceeding five years by one or more persons authorised by it in that behalf, and a report of the inspection shall be made to the Executive Council.
- (7) The Executive Council may direct a college so inspected take such action as may appear to it to be necessary within such period as may be specified.
- (8) The privileges of affiliation of a college which fails to comply with any direction of the Executive Council under sub-section (7) or to fulfill the conditions of affiliation may, after obtaining report from management of the college and with the previous sanction of the [State Government]¹, be withdrawn or curtailed by the Executive Council in the accordance with the provisions of the Regulations.
- (9) Notwithstanding anything contained in sub-sections (2) and (8). if the management of any college has failed to fulfill the conditions of affiliation, the [State Government]² may, after obtaining a report from the Management and the Vice-Chancellor, withdraw or curtail the privileges of affiliation.

**Disqualification
for
membership of
Management**

24. A person shall be disqualified for being chosen as, and for being, a member of the Management of a college (other than a college maintained exclusively by the State Government or by local authority), if he or his relative accepts any remuneration for any work in or for such college or any contract for the supply of goods to, or for the execution of any work for such college.

Explanation: The term "relative" shall have the meaning assigned to it in the explanation to sub-section (4) of section 17.

**Inspection and
inquiry**

25. (1) The State Government shall have the right to cause an inspection to be made by such person as it may direct, of any college, including its building, laboratories and equipment thereof and also of the examinations, teaching and other work conducted or done by it, or cause an inquiry to be made in respect of any matter connected with the administration and finances of such college.
- (2) Where the State Government decides to cause an inspection or inquiry to be made under sub-section (1), it shall inform the Management of the

1. & 2. Subs. by sec. 2 of U. P. Act no. 19 of 2007. (w.e.f. 02 June, 2007).

college and a representative appointed by the management and where the Management fails to appoint a representative, the Principal of the college may be present at such inspection or inquiry and shall have the right to be heard on behalf of the Management but no legal practitioner shall appear, plead or act on behalf of the college at such inspection or inquiry.

- (3) The person or persons appointed to inspect or inquire under sub-section (1) shall have all the powers of a civil court while trying a suit under the Code of the Civil Procedure, 1908, for the purpose of taking evidence on oath and of enforcing the attendance of witnesses and compelling production of documents and material objects, and shall be deemed to be a civil court within the meaning of sections 345 and 346 of the Code of Criminal Procedure, 1973 and any proceedings before him or them shall be deemed to be judicial proceedings within the meaning of sections 193 and 228 of the Indian Penal Code.
- (4) The State Government may communicate to the Management of the college, the result of such inspection or inquiry and may issue direction as to the action to be taken and the management shall forthwith comply with such direction.
- (5) The State Government shall inform the Vice-Chancellor about the communication made by it to the Management under sub-section (4) and the Vice-Chancellor shall communicate the Executive Council the views of the State Government with such advice as the State Government may offer upon the action to be taken thereon.
- (6) The Vice-Chancellor shall then within such time as the State Government may fix, submit to it a report of the action taken or proposed to be taken by the Executive Council.
- (7) If the University authorities do not, within a reasonable time take action to the satisfaction of the State Government, the State Government may, after considering an explanation which the University authorities may furnish, issue such direction as it may think fit, and the University authorities shall be bound to comply with such directions.
- (8) The State Government may, at any time, call for a information from the

Management or Principal of college in connection with such inspection or inquiry.

Institute 26. The University, with the prior approval of State Government, may establish one or more institutes to organize and conduct teaching and research in any subject.

Autonomous College **[26-A(1)The university may grant, in such manner as may be prescribed, to an affiliated college which satisfies the conditions prescribed in that behalf, the privileges of an autonomous college, Such college may vary for the students receiving instruction therein, the courses of study prescribed by the University, and hold examinations in the courses so varied.**

(2) The extent to which the courses may be varied and manner of holding the examinations conducted by such college shall be determined in each case by the University.

(3) Such a college shall be declared as an autonomous college in such manner as may be prescribed.

Constituent College **26-B(1) Constituent college shall be such as may be named by University.**

(2) The Principal of a constituent college shall be responsible for the discipline of the students enrolled in the college and shall have general control over the ministerial and inferior staff allotted to the constituent college. He shall exercise such other powers as may be prescribed by the regulation specific to the powers of Principal.

Associate College **26-C(1) An associated college shall either be a Government college or Government Society college. Such college may be named by the University as associate college.**

(2) It shall be lawful for an associated college to make arrangements with any other associated college or with the University for co-operation in the field of teaching."]¹

Bar of charging any donation etc. for admission to a college 27. No person connected with the management of a college and no principal or other teacher or employee thereof shall directly or indirectly take or receive or cause to be taken or received any contribution, donation, fees or

1. Insertion of new section 26-A, 26-B and 26-C by sec.3 of U. P. Act no. 18 of 2006. (w.e.f. 01 June , 2006).

any other payment of any sort, either in cash or in kind, except the fees at the rates laid down in the regulations from or on behalf of any pupil as a condition for granting him admission to or permitting him after such admission to continue in such college.

**Contribution
and donation to
college**

28. Where a contribution or donation, either in cash or in kind, is taken or received by any college including a college maintained exclusively by the State Government or a local authority, the contribution or donation so received shall be utilized only for the purpose for which it was given to it and the case of a college maintained exclusively by the State Government any cash contribution or donation shall be credited to the personal ledger account of such institution which shall be operated in accordance with the general or special orders of the State Government.

CHAPTER-VI REGULATIONS

**Regulations
how made**

29. (1) The First Regulations of the University shall be made by the state Government by notification.
- (2) The Executive Council may, from time to time, make new or additional Regulations or may amend or repeal the Regulations referred to in sub-section (1):
- Provided that the Executive Council shall not make, amend or repeal any Regulation affecting the status, power constitution of any authority of the University until such authority has been given a reasonable opportunity to express its opinion in writing on the proposed changes and any opinion so expressed has been considered by the Executive Council.
- (3) Notwithstanding anything contained in the foregoing sections, the State Government may in order to implement any decision taken by it in the interest of learning, teaching or research on the basis of any suggestion or recommendation of the University Grants Commission or All India Council for Technical Education or the State or National Education Policy require the Executive Council to make new or additional Regulations or amend or repeal the Regulations referred to in sub section (1) or sub-section (2) within a specified time and if the Executive Council fails to

comply with such requirement the State Government may make new or additional regulations or amend or repeal the Regulations referred to in sub-section (1) or sub-section (2).

Regulations

30. Subject to the other provisions of this Act the Regulations may provide for any matters relating to the University and shall in particular, provide for-

- (a) the appointment, powers and duties of the officers of the University;
- (b) the constitution of Pension or Provident Fund and the establishment of an insurance scheme for the benefit of the officers and other employees of the University;
- (c) the conferment of honorary degrees;
- (d) the withdrawal of degrees and other academic distinctions;
- (e) the conditions under which colleges may be admitted to the privileges of affiliation by the University and the conditions under which any such privilege may be withdrawn;
- (f) the degrees and other academic distinctions to be awarded by the University, the qualification for the same and the amounts to be taken relating to the granting and obtaining of the same;
- (g) the fees to be charged for courses of the study in the University and for admission to the examination, degrees and other academic distinctions of the University;
- (h) the conditions of the award of fellowships scholarships, studentships, medals and prizes;
- (i) the conduct of examinations including terms of office and manner of appointment and duties of examining bodies, examiners and moderators;
- (j) the power to remove officers (excluding Chancellor) and employees of the University and their emoluments and terms and conditions of service;
- (k) all other matters which by this Act are to be or may be provided for by the regulations.

CHAPTER-VII

ANNUAL REPORTS AND ACCOUNTS

Annual Report

31. (1) The Annual Report of the University shall be prepared under the direction of the Executive Council which shall include, among other matters, the steps taken by the University towards of fulfillment of its

objects.

- (2) The annual report so prepared shall be submitted to the Chancellor on or before such date as may be prescribed.
- (3) A copy of annual report, prepared under sub-section (1) shall also be submitted to the State Government.

**Accounts and
audit**

- 32. (1) The annual accounts and balance sheet of the University shall be prepared under the direction of the Executive Council and shall, once at least every year, and at intervals of not more than fifteen months, be audited by the Director, Local Fund Accounts, Uttar Pradesh or by such person or persons as the State Government may authorise in this behalf.
- (2) A copy of the annual accounts and the balance sheet together with the audit report thereon shall be submitted to the State Government along with the observation, if any, or the executive council before the thirtieth of September's every year.
- (3) Any observation made by the State Government be on the annual accounts shall be brought to the notice of the Executive Council and the views of the Executive Council if any, on such observations shall be submitted to the State Government.

Surcharge

- 33. (1) Whenever any complaint is received by the State Government regarding loss, waste or misapplication of any money or property of the University or the State Government on its own thinks fit, it may direct for special audit of the University being done by the Director, Local Fund Accounts. Uttar Pradesh or by any officer subordinate to him.
- (2) On receiving special audit report, the State Government shall issue a notice to the officer of the University on account of whose negligence or misconduct, the loss, waste or misapplication referred to in sub-section (1), has occurred, calling upon him to explain his action within the time fixed by the State Government in this behalf.
- (3) The State Government, after considering the audit report and the reply of the officer referred to in sub-section (2), may take suitable decision in this behalf.

- (4) If the State Government is of the opinion that the officer should be held responsible for paying the surcharge determined by the State Government, the surcharge shall be recovered as arrears or in such other manner as may be directed by the State Government.

CHATER-VIII MISCELLANEOUS

**Manner of
appointment of
officers and
members of
authorities**

34. (1) Except as expressly provided by this act, or the Regulations, officers of the University and members of authorities of the University shall so far as may be, be chosen by methods other than election.
- (2) Where a provision is made in this Act of the regulation for any appointment by rotation or according to seniority or other qualifications the manner of rotation and determination of seniority and other qualifications shall be such as may be prescribed.

**Filling of casual
vacancies**

35. (1) Any casual vacancy among the members, other than ex-officio members, of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up was chosen and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.
- (2) A person who is a member of an authority of the University as a representative of another body, whether of the University or outside, shall retain his seat on such authority for so long as he continues to be the representative of such body.

**Proceeding not
to be
invalidated in
vacancy, etc.**

36. No act or proceeding, of any authority or body or committee of the University shall be invalid merely by reason of:-
- a. any vacancy or defect in the institution thereof, or
 - b. some person having taken part in the proceedings who was not entitled to do so, or
 - c. any defect in the election, nomination or appointment of a person acting as member thereof, or
 - d. any irregularity in its procedure not affecting the merits of the case.

Power of the
State
Government to
issue direction

['36-A The State Government may issue such directions from time to time to the University on policy matters, not in consistent with the provisions of this Act, as it may deem necessary. Such directions shall be complied with by the University.]¹

Removal from
membership of
the University

37. The Executive Council may by a two-third majority of the members present and voting remove any person from membership of any authority or other body of the University upon the ground that such person has been convicted of an offence which in the opinion of the executive Council, is an offence involving moral turpitude or upon the ground that he has been guilty of scandalous conductor had behaved in a manner unbecoming of a member of the University and may upon the same grounds withdraw from any person any degree of certificate conferred or granted by the University.

Reference to
the
Chancellor

38. If any question arises whether any person has been duly elected or appointed as, are is entitled to be member of any authority or other body of the University or whether any decision of any authority or the officer of the University (including any question as to the validity of a regulation) is in conformity with this Act or Regulations made thereunder the matter shall be referred to the Chancellor and the decision of the Chancellor thereon shall be final:

Provided that no reference under this section shall be made:-

- (a) more than three months after the date when the question could have been raised for the first time;
- (b) by any person other than an authority or officer of the University or a person aggrieved.

Bar of suit

39. No suit or other legal proceeding shall lie against the State Government or the University or any officer, authority or body thereof in respect of anything done or purported or intended to be done in pursuance of the Act or Regulations made thereunder.

1. Insertion by sec. 4 of U. P. Act no. 18 of 2006. (w.e.f. 01 June , 2006).

Mode of proof
of University
record

40. (1) A copy of any receipt, application, notice order, proceedings or a resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University if certified by the Registrar shall be received as prima facie evidence of such receipt application, notice order, proceedings, resolution or a document or the existence of entry in the register and shall be admitted as evidence of the matters and transactions therein recorded where the original thereof would if produced have been admissible in evidence.
- (2) No officer or servant of the University shall in any proceeding to which the University is not a party, be required to produce any document, register or other record of the University the contents of which can be proved under sub-section (1) by a certified copy, or to appear as a witness to prove the matters and transactions recorded therein unless by order of the court made for special cause.

Insertion of
section 40-A

['40-A With effect from the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2013 any reference to the Gautam Buddh Technical University or Mahamaya Technical University in any rules, Statues, regulations, ordinances and statutory instruments of any law for the time being in force or in any document o proceedings shall be construed as a reference to the University".]¹

Insertion of
new section 40-
B

['40-B With effect from the date of commencement of the Uttar Pradesh Technical University (Amendment) Act, 2015 any reference to the Uttar Pradesh Technical University, Lucknow in any rules, statutes, regulations, ordinances and statutory instruments of any law for the time being in force or in any document or proceedings shall be construed as a reference to Dr. APJ Abdul Kalam Technical University Uttar Pradesh, Lucknow.]]²

1. Insertion by sec. 6 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

2. Insertion by sec. 4 of U. P. Act no. 13 of 2015. (w.e.f. 09 September , 2015).

41. (1) The State Government may, for the purpose of removing any difficulty by notified order direct that the provision of this Act shall during such period as may be specified in the order, have effect subject to such adaptations whether by way of modification, addition or omission as it may deem to be necessary or expedient:

Provided that no such order shall be made after **[June 30, 2014]**¹

- (2) Every order made under sub-section (1) shall be laid before both the Houses of the State Legislature.
- (3) No order under sub-section (1) shall be called in question in any court on the ground that no difficulty as is referred to in sub-section (1) existed or required to be removed.

1. Subs. by sec. 7 of U. P. Act no. 21 of 2013. (w.e.f. 01 November , 2013).

उत्तर प्रदेश सरकार
विधायी अनभाग-1
संख्या-1248/सत्रह-वि-1-1(क)-19-2000
लखनऊ, 8 मई, 2000
अधिसूचना
विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश विधान मण्डल द्वारा पारित उत्तर प्रदेश प्राविधिक विश्वविद्यालय विधेयक, 2000 पर दिनांक 7 मई, 2000 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम, संख्या 23, सन् 2000 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश प्राविधिक विश्वविद्यालय अधिनियम, 2000¹
(उत्तर प्रदेश अधिनियम संख्या 23 सन् 2000)
(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश में प्राविधिक शिक्षा की उन्नति और विकास के लिए प्राविधिक विश्वविद्यालय की स्थापना करने और उससे संबंधित या आनुषंगिक विषयों की व्यवस्था करने के लिए

अधिनियम

भारत गणराज्य के इक्यावनवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है:-

अध्याय - एक

प्रारम्भिक

संक्षिप्त नाम

1. यह अधिनियम उत्तर प्रदेश प्राविधिक विश्वविद्यालय अधिनियम, 2000 कहा जायेगा।

परिभाषायें

2- जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में-

[(क) ‘विद्यालय’ का तात्पर्य विश्वविद्यालय से सम्बद्ध किसी महाविद्यालय या किसी संस्था से है और उसके अन्तर्गत धारा 26-क, 26-ख और 26-ग के अधीन निर्दिष्ट क्रमशः स्वायत्त महाविद्यालय, घटक महाविद्यालय और सहयुक्त महाविद्यालय भी होंगे,]¹

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1. इस अधिनियम को देखने के लिए उ0प्र0 असाधारण सरकारी गजट, दिनांक 08 मई, 2000 देखें। (दिनांक 08 मई, 2000 से प्रभावी)।
2. यू.पी. अधिनियम संख्या-18 सन् 2006 की धारा 2 द्वारा प्रतिस्थापित। (01 जून, 2006 से प्रभावी)।

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l E; d~: i l s fu; Ør dkbZ 0; fDr] vlg iz/kkukpk; Z ; k dk; Bkgd iz/kkukpk; Z dh vuq fLFkr ea bl
: lk ea l E; d~: i l s fu; Ør mi iz/kkukpk; Z Hkh g\$

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dh tk; A]⁴

1. यू.पी. अधिनियम संख्या-13 सन् 2015 की धारा 2 द्वारा प्रतिस्थापिता (09 सितम्बर, 20015 से प्रभावी)।

2 व 4. यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 3 द्वारा प्रतिस्थापिता (01 नवम्बर, 2013 से प्रभावी)।

3. यू.पी. अधिनियम संख्या-13 सन् 2015 की धारा 3 द्वारा जोड़ा गया। (09 सितम्बर, 20015 से प्रभावी)।

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fo'ofok|ky; l Hh oxk vS i {kadsfy, glk

5& fo'ofok|ky; l Hh 0; fDr; ka ds fy, glk Hk y gh os fdl h oxZ ; k er ds gl i frcU/k ; g gS fd bl /kjk dh fdl h ckr l s ; g ugha l e>k tk; xk fd fo'ofok|ky; }kjk fdl h Hh f'k{k.k i k B; d e ea fofu; e k }kjk vo/kkfjr l ; k l s vf/kd Nk= i fo"V d jus dh vi {k g %

v x r j i f r c U / k ; g g S f d b l / k j k d h f d l h c k r l s ; g u g h a l e > k t k ; x k f d f o ' o f o | k y ; d k s v u d f i p r t k f r ; k v u d f i p r t u t k f r ; k ; k u x f j d k a d s v U ; f i N M s o x k a d s N k = k a d s i d s k d s f y , f o ' k S k m i c U / k c u k u k e u k g %

i f r c U / k ; g H h g S f d f o ' o f o | k y ; f d l h f o | k y ; d k s v u l l ; : i l s e f g y k v k a d s f y , i k f " k r d j l d r h g A

fo'ofok|ky; dh 'kDr; k vS drD;

6& fo'ofok|ky; dh fuEufyf[kr 'kDr; k vS drD; glk vFkZ %

¼ d ½ i k f o f / k d f ' k { k k e } f ' k { k k i f ' k { k . k v S v u d d k k u i n k u d j u k v S m u d k m l u ; u d j u k v S m | k x k a d s ? k f u " B l g ; k x l s i k f o f / k d f ' k { k k d h i k f r d s f y , m | f e r k v S l g k ; d o k r k o j . k d k f u e k Z k d j u k }

¼ k ½ f d l h f o | k y ; d k s l E c) r k d k f o ' k S k k f / k d k j i n k u d j u k ; k i g y s l s g h l E c) r k i k l r f d l h f o | k y ; d s f o ' k S k k f / k d k j k a d k s c < k u k ; k f d l h , d s f o ' k S k k f / k d k j d k s o k i l y u k ; k m l e a d e h d j u k v S , d s f o | k y ; k a d k e k x Z n ' k Z u d j u k v S m u d s d k ; Z d k f u ; a . k d j u k

¼ x ½ m i k f / k ; k a ; k [, d h v U ; ' k { k d f o f ' k V r k ; a t k s f o f g r d h t k , } d k s l h L F k r d j u k v S i n k u d j u k

¼ k ½ , d s 0 ; f D r ; k a d s f y , i j h { k k v k a d k v k ; k s t u d j u k v S m l g a m i k f / k ; k a ; k [, d h v U ; ' k { k d f o f ' k V r k ; a t k s f o f g r d h t k , } i n k u v S l E i n k u d j u k A

1. यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 4 द्वारा प्रतिस्थापिता (01 नवम्बर, 2013 से प्रभावी)।

3. व 4. यू.पी. अधिनियम संख्या-21 सन् 2013 की धारा 5 द्वारा संशोधिता (01 नवम्बर, 2013 से प्रभावी)।

¼ d½ ftUgkaus fdl h fo | ky; eafdl h f'k{k.k i kB; dæ dk v/; ; u fd; k gkš

; k

¼nkš ftUgkaus fo' ofo | ky; }kjk bl fufer ekU; rk i klr fdl h fo | ky; eþ fofu; eka }kjk fu/kkŹjr
'krkæ ds v/khu vuŹ ækku dk; Z fd; k gkš

¼M-½ fofu; eka eavf/kdFFkr jhfr vkš 'krkæ ds v/khu ekun mi kf/k; k; ; k vU; fof'k"Vrk; a i nku djuk]

¼p½ fofu; eka ds vuŹ kj vf/kNk=ofRr; k; Nk=ofRr; k; fo | kofRr; k; Nk=l gk; rk ofRr; ka vkš i kfjrkš"kdka
dks l æLFkr djuk vkš mUga i nku djuk

¼N½ , d h Qhl vkš vU; i ækj ekæuk vkš i klr djuk tks fofu; eka }kjk fu; r fd; s tk; s

¼t½ 'kškd nŹV l s fi NMæoxkæ vkš l epk; ka eak fof/kd f'k{k dks mUufr ds fy, mi cU/k djuk

¼>½ fuEufyf[kr ds fy, mi cU/k djuk&

¼ d½ jk"Vh; dæ/ dš ; k rRI eku vU; l æBuka dks i kš.k

¼nkš 'kkjhjd vkš l æ; i f'k{k.k vkš

¼hu½ [kyka vkš [ky&dm Dycka

¼æ½ jkT; l jdkj }kjk l ftr i nka ij fo' ofo | ky; ds vf/kdkfj; ka vkš deþkfj; ka dh fu; æDr djuk

¼V½ jkT; l jdkj ; k dænz l jdkj l smigkj] vuŹku] nku ; k l Unku i klr djuk vkš ; FkkfLFkr]
ol h; rdrkŹ nkudrkŹ ; k vUrd l spy ; k vpy l Ei fRr dh ol h; r] nku ; k vUrd.k i klr
djuk vkš ml s/kkj.k djuk vkš ml dk i cU/k djuk]

¼B½ fo | ky; ka dh l Ec) rk dh 'kræ vf/kdFFkr djuk vkš l e; & l e; ij fujh{k.k }kjk ; g l ek/kku
djuk fd , d h 'kræ i jh dh tk jgh gš

¼M-½ vU; fo' ofo | ky; ka ; k i kf/kdkfj; ka l s , d h jhfr l s vkš , d s iz kstuka ds fy,] ftUga fo' ofo | ky;
l e; & l e; ij vo/kkfjr djæ l gdk; Z ; k l g; kx djuk

¼<½ fo' ofo | ky; ds mnæš ; ka dks vxŹ j djus ds fy, vko' ; d , d s l Hkh vU; dk; Z djuk] pka ; s
mi ; ær 'kŹDr; ka ds vkuŹæxd gka ; k u gka

v/; k; & rhu

fo' ofo | ky; ds vf/kdkjh

fo' ofo | ky; ds vf/kdkjh

7&fo' ofo | ky; ds fuEufyf[kr vf/kdkjh gkæš

¼d½ dykf/ki fr

¼k½ dyi fr

¼x½ i fr&dyi fr

$\frac{1}{2}k\frac{1}{2}$ foRr vf/kdkjh
 $\frac{1}{4}M\frac{1}{2}$ dyl fpo
 $\frac{1}{2}p\frac{1}{2}$ ijh{kk fu; a=d
 $\frac{1}{4}N\frac{1}{2}$ fo'ofu|ky; ds ,d svl; vf/kdkjh tksfufu; eka }kjk fo'ofu|ky; ds vf/kdkjh ?kks"kr
 fd; s tk; A

dykf/ki fr

$8\&\frac{1}{4}\frac{1}{2}$ jkT; iky fo'ofu|ky; dk dykf/ki fr gkskA og vius in ds vk/kkj ij fo'ofu|ky; dk
 izkku gksk vls tc og mifLFkr gks rk fo'ofu|jky; dk izkku gksk vls tc og mifLFkr gks rk
 fo'ofu|ky; ds fdl h nh{kkur l ekjkg dk l Hkki frRo djskA

$\frac{1}{2}\frac{1}{2}$ l Eekfur mikf/k inku djus dk iLrko dykf/ki fr dh i fV ds v/; /khu gkskA

$\frac{1}{3}\frac{1}{2}$ dyifr dk ; g dr; gksk fd og fo'ofu|ky; ds izkku dk; Zl sl a/kr ,d h l puk ; k
 vfHky[k] ftluga dykf/ki fr eka } iLr djA

$\frac{1}{4}\frac{1}{2}$ dykf/ki fr dks ,d h vl; 'kDr; kagksx tksml sbl vf/kfu; e ; k fofu; eka }kjk mudsv/khu inku
 dh tk; A

dyifr

$9\&\frac{1}{4}\frac{1}{2}$ dyifr fo'ofu|ky; dk iwkdkfyd ofud vf/kdkjh gksk vls og dykf/ki fr }kjk ikfof/kd
 f'k{kk ds {k= ea i; kr ,d s 0; fDr; ka ea l s fu; Dr fd; k tk; xk] ftuds uke mi /kkj/2 $\frac{1}{2}$ ds micakka ds
 vuq kj xBr l febr }kjk ml s iLr fd; s x; s gks ifrcu/k ; g gs fd iEke dyifr jkT; ljdkj }kjk
 fu; Dr fd; k tk; xkA

$\frac{1}{2}\frac{1}{2}$ mi /kkj $\frac{1}{4}\frac{1}{2}$ eafufnZV l febr eafufufy[kr l nL; gks } vFkr-%

$\frac{1}{2}d\frac{1}{2}$ ikfof/kd f'k{kk foHkx eajkT; ljdkj dk ; FkflFkr iedk l fpo ; k l fpo] tks l febr dk
 l a kst d Hkh gksk]

$\frac{1}{4}k\frac{1}{2}$ vf[ky Hkkjr; rduhdh f'k{kk ifj"kn }kjk uke&fufnZV , d 0; fDr

$\frac{1}{2}k\frac{1}{2}$ dykf/ki fr }kjk uke&fufnZV , d 0; fDrA

$[\frac{3}{2}d\frac{1}{2}d\frac{1}{2}$ day ,d s 0; fDr dyifr dsin ij fu; Dr dsfy, ik= gksftugus65 o"Z dh vk; qidr ugha
 dh gs

$\frac{1}{4}k\frac{1}{2}$ dyifr vius in ij dk; Mj xg.k djus dh rkjh[k l srhu o"Z dh vof/k rd vFok 68 o"Z dh
 vk; qidr gksrd] tksHh igysgk in /Mj.k djsk

$\frac{1}{2}k\frac{1}{2}$ dyifr ftl us65 o"Z dh vk; qidr ugha dh gs dksbl : i eanljsdk; Zky dsfy, fu; Dr
 fd; k tk l dsk%

ijr dykf/ki fr dks l a/kr vls LogLrk(Mj y{k }kjk dyifr viuk in R; kx dj l dsk vls
 dykf/ki fr }kjk ,d k R; kx&i= eaj dj fy; stlusij og viuk in /Mj.k djustfojr gskt; xkA¹

$\frac{1}{4}\frac{1}{2}$ dyifr dh miyfc/k; ka vls l ok dh vl; 'kra ,d h gksx ts h jkT; ljdkj }kjk l e; &l e; ij
 vo/kkfjr dh tk; %

1. यू.पी. अधिनियम संख्या-28 सन् 2007 की धारा 2 द्वारा प्रतिस्थापित (25 अगस्त, 2007 से प्रभावी)।

ifrcU/k ; g gSfd fdl h dŷifr dh miyfc/k; ka vŷ I ok dh vU; 'krkã ea ml ds dk; ðky ds nkŷku ml dsfy, vykhkdkjh ifjorð ughafd; k tk; sxA

1/5½ t gk dŷifr vui fLFkr] vLoLFkrk ; k fdl h vU; dkj.k l svius dR; ka dk fuoðu djusea v l eFkZ gkŷ ogka ifr&dŷifr rc rd dŷifr ds dR; ka dk fuoðu djxk tc rd fd dŷifr viuk inHkkj i q% xg.k u dj yA

1/6½ ; fn dŷkf/ki fr dh jk; ea dŷifr tku&cw dj bl vf/kfu; e ds micU/ka dks dk; kŷlor ugha djrk gS; k dk; kŷlor djus l s bl dkj djrk gS; k vius ea fufgr 'k fDR; ka dk nq lk; sX djrk gS; k ; fn dŷkf/ki fr dks vU; Fkk ; g irhr gkSfd dŷifr dk in ij cuk jguk fo'ofa | ky; dsfy, vfgrdj gS rks dŷkf/ki fr] , ð h t k p djus ds i 'pkr tS k og mfpr l e> } vknŷk } kj kj dŷifr dks gV k l drk gA

1/7½ mi /kkj 1/6½ ea fufnZV fdl h t k p ds fopkj k /khu jgus ds nkŷku ; k , ð h t k p ds vuq; kr jgrs gq dŷkf/ki fr ; g vknŷk nsl drs gS fd tc rd vxrj vknŷk u fn; k tk; &

1/8½ , ð k dŷifr] dŷifr ds in ds dk; Z l pkyu l s fojr jg xk fdUr q ml s og miyfc/k; ka i klr glr h jg xh ftuds fy, og vU; Fkk gdnkj Fkk]

1/9½ dŷifr in ds dk; Z dk l pkyu] vknŷk ea fofufnZV 0; fDr } kj k fd; k tk; sxA

dŷifr dh 'kDr; kavŷ drð;

10&11½ dŷifr fo'ofa | ky; dk izlku dk; ð kyd vŷ 'kŷkf.kd vf/kdkjh gkŷk]&

1/12½ fo'ofa | ky; vŷ fo | ky; ka ds dk; ðyki ka i j l k eU; lk; ðŷk.k vŷ fu; æ.k j [kŷk]

1/13½ fo'ofa | ky; ds i kf/kdkfj; ka ds fofu'p; ka dks dk; kŷlor dj xk]

1/14½ dŷkf/ki fr dh vui fLFkr ea fo'ofa | ky; ds fdl h nh{k k r l ekj kg dk l Hk ki fr Ro dj xk]

1/15½ fo'ofa | ky; ea vuq kkl u cuk; sj [kus ds fy, mRrjnk; h gkŷk]

1/16½ fo'ofa | ky; dh ij h {kkv ka dk l e fpr <æ l s vŷ Bhd l e; ij vk; kstu vŷ l pkyu djus ds fy, vŷ ; g l fuf'pr djus ds fy, mRrjnk; h gkŷa dh , ð h ij h {kkv ka ds i fj .k ke 'kh?krk l s izdkf'kr fd; s tk; a vŷ fo'ofa | ky; dk f'k{k l = fu; r fnukad dks i kj EHk vŷ l e klr gkA

1/17½ dŷifr dk; ð fj"kn] fo | k i fj"kn vŷ foRr l fe fr dk inu l nL; vŷ v/; {k gkŷa

1/18½ dŷifr dks fo'ofa | ky; ds fdl h vU; i kf/kdkjh ; k fudk; dh cBd ea ckyus vŷ vU; Fkk Hkx xus dk vf/kdkj gkŷk] fdUr qog bl mi /kkj ds vk/kkj ij er nus dk gdnkj u gkŷa

1/19½ dŷifr dk ; g drð; gkŷk fd og bl vf/kfu; e vŷ fou; e ka ds micU/ka dk fu"Bki mZd vui kyu fd; k tkuk l fuf'pr dja vŷ dŷkf/ki fr dh 'k fDr; ka i j ifrdŷ i Hkko Mkys fcuk] ml s , ð h l Hk 'k fDr; ka i klr glr h tks ml fufeRr vko'; d gkA

1/20½ dŷifr dks dk; ð fj"kn] fo | k i fj"kn vŷ foRr l fe fr dks cBd cykus; k cyokus dh 'k fDr gkŷk]

ifrcU/k ; g gSfd og fo'ofok|ky; dsfdl h vU; vf/kdkjh dks ; g 'kDr iR; k; kstr dj
l drk gA

1/6½ t gk dkbZ , d k vR; ko' ; d ekeyk gk ftl ea rRdky dk; bkgb djuk viS{kr gks vkSj ml ds l aak
ea dk; bkgb djus ds fy, bl vf/kfu; e }kjk ; k ml ds v/khu l 'kDr fo'ofok|ky; dsfdl h vf/kdkjh ; k
ikf/kdkjh ; k vU; fudk; }kjk bl ij rRdky dk; bkgb u dh tk l ds rks dgyifr , d h dk; bkgb dj
l drk gS tks og Bhd l e>s vkSj vius }kjk dh x; h dk; bkgb dh rRdky fjiKZ og dgyf/ki fr vkSj , d s
vf/kdkjh ikf/kdkjh ; k vU; fudk; dks Hkh nsxk tks l keU; de eam l ekeys ds l aak ea dk; bkgb djr%

ifrcU/k ; g gSfd ; fn ml ea fofu; eka l s dkbZ fopyu gks rks dgyf/ki fr ds iukZupknu ds fcuk
dgyifr dkbZ , d s dk; bkgb ugha djsxk%

vxrj ifrcU/k ; g gSfd ; fn vf/kdkjh ikf/kdkjh ; k vU; fudk; dh jk; gks fd , d h dk; bkgb
ugha dh tkuh pkfg, Fkhj rks og ekeyk dgyf/ki fr dks fufnZV dj l drk gS tks ; k rks dgyifr }kjk dh
xbZ dk; bkgb dh iQ"V dj l drk gS ; k ml sfu"i Hkkoh dj l drk gS ; k ml s , d h jfr l smikUrfjr l drk
gS ftl s og Bhd l e>s vkSj rnijKUr og dk; bkgb ; FkkfLFkr i Hkkoh ugha gksxh ; k mikUrfjr: i ea i Hkkoh
gksxh fdUrq , d sfdl h fu"i Hkkohdj.k ; k mikUrfjr l s dgyifr ds vknSk }kjk ; k ml ds v/khu igys dh x; h
fdl h ckr dk fof/keU; rk ij dkbZ ifrdy i Hkko ugha i Mxk%

ifrcU/k ; g Hkh gSfd fo'ofok|ky; dh l ok ea fdl h 0; fDr dks tks bl mi/kjk ds v/khu dgyifr
}kjk dh x; h dk; bkgb l s 0; fFkr gks , d h dk; bkgb ds fo:) ml fnukad l s tc ml s , d h dk; bkgb ds
l aak ea fofu'p; l s l a fpr fd; k tk,] rhu ekg ds Hkhj dk; i fj"kn dks vihy djus dk vf/kdkj gksxk
vkSj rnijKUr dk; l ij"kn dgyifr }kjk dh x; h dk; bkgb dh iQ"V ; k mikUrfjr dj l drh gS ; k ml s
myV l drh gA

1/7½ mi/kjk 1/6½ dh fdl h ckr l s dgyifr dks dkbZ , d k 0; ; mixr djus ds fy, l 'kDr ugha l e>k
tk; xk tks l E; d : i l s ikf/kdr u gks vkSj ftl dh 0; oLFk ctV ea u dh x; h gkA

1/8½ dgyifr , d h vU; 'kDr; ka dk iz x dxk tks fd fofu; eka }kjk fu/kkZjr dh tk; A

ifrdgyifr

11&1/4½ dgyifr] dk; i fj"kn ds vuoknu l s fo|ky; ka ds vkpk; ka ea l s fdl h , d dks ifrdgyifr fu; Dr
dj l drk gA

1/2½ ifrdgyifr] dgyifr ds i d kn i ; Dr in /kjk.k djsxkA

1/3½ ifrdgyifr , d k ekunS ikus dk gdnkj gksxk tS k jkT; l jdkj }kjk l e; & l e; ij vo/kkfjr
fd; k tk;

1/4½ ifrdgyifr , d s ekeyka ea dgyifr dh l gk; rk djsxk ftl uga dgyifr l e; & l e; ij bl fuferr
; FkkfufnZV djs vkSj dgyifr dh vuqfLFkr ea og fo'ofok|ky; dh cBd dh v/; {krk djsxk vkSj , d h
vU; 'kDr; ka dk iz x dxk vkSj , d s drD; ka dk ikyu djsxk ftl uga dgyifr ml s l k s ; k iR; ks kstr
djA

foRr vf/kdkjh

12&1/4½ fo'ofok|ky; ds fy, , d foRr vf/kdkjh gksxk ftl s jkT; l jdkj vf/kl puk }kjk fu; Dr djsxh
vkSj ml ds ikfJfed vkSj HkRrka dk Hkqrku fo'ofok|ky; }kjk fd; k tk; xkA

1/2½ foRr vf/kdkjh] dk; 7fj"kn ds le{k ctV 1okf"kd vuøku½ vŷ yŷkk fooj.k iLrŋ djus vŷ fo'ofu|ky; dh vŷ l sfuf/k; ka dk vkgj.k vŷ forj.k djus ds fy, mRrjnk; h gŷkA

1/3½ foRr vf/kdkjh] dks dk; 7fj"kn ea ckyus vŷ ml dh dk; 7kfg; ka ea vU; Fkk Hkkx yus dk vf/kdkj gŷk fdUrŋen nus dk gdnkj u gŷkA

1/4½ foRr vf/kdkjh] ds fuEufyf[kr drD; gŷkA

1/d½ ; g l 7uf'pr djuk fd fo'ofu|ky; }kjk fofu/kku l s fHku dkbZ 0; ; tks ctV }kjk i kf/kdr u gŷ u fd; k tk, %

1/4½ fdl h , d s iLrkfor 0; ; dks vLohdkj djuk tks bl vf/kfu; e ds micU/kA ; k fofu; eka ds fdUgh fucl/kuka dk mYyAku djrk gŷ

1/x½ ; g l 7uf'pr djuk fd dkbZ vU; foRrh; vfU; ferrk u dh tk; vŷ yŷkk ijh{k ds nŷku minf'kr fdUgh vfU; ferrkvA dks Bhd djus ds fy, dk; 7kgh djuk]

1/4½ ; g l 7uf'pr djuk fd fo'ofu|ky; dh l EiRr vŷ fofu/kuka dk l E; d~: i l s ifjj{k.k vŷ ifjj{k.k vŷ iZU/k fd; k tk jgk gA

1/5½ foRr vf/kdkjh] dh igp fo'ofu|ky; ds , d s vfHkyŷkka rFkk nLrkostka rd gŷxh vŷ og mUga iLrŋ djus vŷ fo'ofu|ky; ka ds dk; 7dyki ka l s l EcU/kR , d h l 7puk nus dh viŷkk dj l dŷk tks ml dh jk; ea ml ds drD; ka dk ikyu djus ds fy, vko'; d gŷA

1/6½ foRr vf/kdkjh] fo'ofu|ky; dh vŷ l s l Hkh l 7onk; a dŷxk vŷ ml ij gLrk{kj dŷxkA

1/7½ foRr vf/kdkjh] dh vU; 'kfDr; ka vŷ dR; , d s gŷks tks fofgr fd; s tk; A

dyl fpo

13&1/4½ dyl fpo] fo'ofu|ky; dk , d i wkdKfyd vf/kdkjh gŷkA

1/2½ dyl fpo dh fu; 7Dr jkT; l jdkj }kjk , d s fucl/kuka vŷ 'krka ij dh tk; xh] tŷ s fofgr dh tk;

1/3½ dyl fpo] dks fo'ofu|ky; dh vŷ l s vfHkyŷk vfHki æf.kR djus dh 'kfDr gŷxhA

1/4½ dyl fpo] fo'ofu|ky; ds vfHkyŷkka vŷ l keU; epk dh l E; d- vfHkj{k ds fy, mRrjnk; h gŷkA og dk; 7fj"kn~dk i nu l fpo gŷk] vŷ og dk; 7fj"kn ds le{k , d h l eLr l 7puk iLrŋ djus ds fy, ck/; gŷk tks ml ds dk; 7l Eiknu ds fy, vko'; d gŷA og , d s vU; drD; ka dk Hkh ikyu dŷxk tks fofgr fd; s tk; a ; k dk; 7fj"kn~; k dylifr }kjk l e; &l e; ij viŷkr gŷ fdUrŋ og bl mi/kkj ds vk/kkj ij er nus dk gdnkj u gŷkA

1/5½ dyl fpo dks fofu; eka ea ; Fkk micU/kR ds fl ok;] fo'ofu|ky; ea fdl h dk; 7 ds fy, dkbZ i kfjJfed u rksfn; k tk; xk vŷ u og Lohdkj dŷxkA

ijh{k fu; æd

14&1/4½ ijh{k fu; æd] fo'ofu|ky; dk i wkdKfyd vf/kdkjh gŷkA

1/2½ ijh{k fu; æd dh fu; 7Dr jkT; l jdkj }kjk vf/kl 7puk }kjk dh tk; xh vŷ ml ds i kfjJfed vŷ HkRrka dk Hkqrku fo'ofu|ky; }kjk fd; k tk; xkA

1/3½ ijh{kk fu; æd vius dk; Z l s l æð/kr vfhky[kka dh l E; d vfhkj{kk ds fy, mRrjnk; h gksckA og fo'ofu|ky; kadh ijh{kk l febr dk insu l fpo gksck vls og , d h l febr ds l e{k , d h l eLr tkudkj h iLr r djus dks ck/; gksck tks ml ds dk; Z l Eiknu ds fy, vko'; d gkA og , d s vU; drD; ka dk Hkh ikyu djxck tks fofue; }kjk fofgr fd; s tk; a ; k dk; Z i f j "kn vFkok d y i f r }kjk l e; & l e; ij vi f {kr gk f d l r q og bl mi /kkjk ds vk/kj ij er nus dk gdnkj u gksckA og fdl h fo|ky; l s , d h fooj.kh iLr r djus dh ; k , d h tkudkj h nus dh vi f {kk dj l drk g s tks ml ds drD; ka ds fuo g u ds fy, vko'; d gkA

1/4½ d y i f r ds v/kh{k.k ds v/khu jgrs gq ijh{kk fu; æd vius v/khu dk; j r de p k f j ; ka ds Åij izlkl fud fu; æ.k j [kxck vls ml sbl l æak ead y l fpo dh l Hkh 'k f D r ; ka i k l r gkæchA

1/5½ ijh{kk l febr ds v/kh{k.k ds v/khu jgrs gq] ijh{kk fu; æd ijh{kkvka dk l pkyu djxck vls muds fy, vko'; d l Hkh vU; i æak djxck vls r l æak h l Hkh i f d z kvka ds l E; d ~ fu " i knu ds fy, mRrjnk; h gksckA

1/6½ ijh{kk fu; æd dks j k T ; l j d k j ds vkn s k ds vu d k j ds fl ok; fo'ofu|ky; eafdl h dk; Z ds fy, d k b z i k f j J fed u r k s f n ; k tk; xk vls u og Lohdkj djxck

1/7½ ; f n d Hkh ijh{kk fu; æd fdl h dkj .ko'k dk; Z d j u s e a v l e F k z g k s ; k ijh{kk fu; æd dk i n f j D r gk f r k s ml ds i n ds l e L r drD; ka dk ikyu ; Fk k f l F k f r ijh{kk fu; æd ds i p % dk; B k j l B k k y u s ; k f j D r ds H k j s t k u s r d , d s o ; f D r } k j k l a k f n r fd ; k tk, x k j f t l s d y i f r } k j k f u ; p r fd ; k tk; A

vU; v f e d k f j ; k a d h ' k ä ; k a d r D ; l o k d h f u c l u k u v l s ' k r z

15& bl vf/kfu; e ea ; Fk k vU; Fk k m i c æ / k r ds fl ok;] d y k f / k i f r] d y i f r] foRr vf/kdkjh vls d y l fpo l s f i k l u fo'ofu|ky; ds vf/kdkfj; ka ds fu; p r ds < æ] l o k ds f u c l u / k u v l s ' k r k a v l s ' k f D r ; ka v l s drD; , d h gkæch t s s f o g r dh tk; A

v/; k; & p k j
fo'ofu|ky; ds i k f / k d k j h

fo'ofu|ky; ds i k f / k d k j h

16&fo'ofu|ky; ds fuEufyf[kr i k f / k d k j h gkæ} v F k k z % &

1/d½ dk; Z i f j "kn

1/k½ fo | k i f j "kn

1/x½ foRr l febr

1/k½ ijh{kk l febr vls

1/M-½ , d s vU; i k f / k d k j h tks fofu; eka }kjk fo'ofu|ky; ds i k f / k d k j h ? k k s " k r fd ; s tk; A

dk; i f j "n ~ dk x B u

[17&1/4½ dk; i f j "n e a f u E u f y f [k r g k æ s

1/d½ d y i f r] t k s m l dk v / ; { k g k æ k j

1/k½ i f r d y i f r] ; f n d k b z g k f

1/2 funskd] Hkjrh; iK Kxdh l bFku] : Medh ; k ml dk ukefuni'kri] tksT; SB vlpk; Z l s
fuEu iDr dk u gls

1/2 funskd] Hkjrh; iK Kxdh l bFku] duij ; k ml dk ule funi'kri] tksT; SB vlpk; Z l s
fuEu iDr dk u gls

1/2 jkT; l jdkj eaiKof/kd f'k(k foHx dk iek l fpo@l fpo ; k ml dk ukefuni'kri] tks
fo'Kk l fpo l sfuEu iDr dk u gls

1/2 jkT; l jdkj eaforR foHx dk iek l fpo@l fpo ; k ml dk ukefuni'kri] tks fo'Kk
l fpo l sfuEu iDr dk u gls

1/2 v/; {k] vf[ky Hkjrh; rduhdh f'k(k ifj"n~; k ml dk ule funi'kri]

1/2 jkT; l jdkj dh l arf ij dyK/kiR }jk ule& fufnZV nksifR"Br m|kifr]

1/2 jkT; l jdkj dh l arf ij dyK/kiR }jk ule& fufnZV nks[: kr iDr iK Kxdhfon]

1/2 jkT; l jdkj }jk pdupe l sule& fufnZV fo|ky; kadsnksipk; A]¹

1/2 mi/kjk 1/2 eadl h ckr ds gls gq Hkh fdl h 0; fDr dks dk; i fj"n ds l nL; ds : i earc rd
fu; Dr ughaf; k tk; xk tc fd og Lukrd u glA

1/2 [k.M 1/2 1/2 vK 1/2 eafuEufyf[kr l nL; ka dh i nko/k nks o"Kz gls xA

1/2 dkbZ Hkh 0; fDr dk; i fj"n ds l nL; ds : lk ea ule&fufnZV gls vK l nL; cusjgus ds fy, vugZ
glxk ; fn og ; k ml dk ukrnkj fo'ofolky; e; ; k ml ds fuferr fdl h dk; Z ds fy, dkbZ i kfJfed] ; k
fo'ofolky; dks eky ink; djus ds fy, ; k ml ds fuferr fdl h l del dk fu"i knu djus ds fy, dkbZ
l fonk Lohdkj djrk gA

Li"Vhdj.k bl mi/kjk ea "ukrnk** dk rkri ; Z dEiuh vf/kfu; e] 1956 dh /kjk&6 ea ifjHkf"kr ukrnkj ka
l s gS vK bl ds vLrxZ i Ruh 1/4 k i fr 1/2 dk HkbZ i Ruh 1/4 k i fr 1/2 dk fir k] i Ruh 1/4 k i fr 1/2 dh cfgu] HkbZ dk
i e vK HkbZ dh i e h Hkh gA

dk; Zi fj"n dh 'kDr; kvK drD;

18&1/2 dk; i fj"n] fo'ofolky; dh izkku dk; i kyd fudk; gls vK ml dh fuEufyf[kr 'kDr; ka gls %
vFkr~

1/2 fo'ofolky; ds dk; bdyki dk i ; bsk.k djuk vK mu ij fu; e.k j [kuk]

1/2 fo'ofolky; dh l Ei fRr vK fuf/k; ka dks /kjk.k djuk vK mu ij fu; e.k j [kuk]

1/2 dyifr dh miyfc/k; ka vK l ok ds fucakula vK 'krk dh l arf djuk]

1/2 'k(kd dk; bde dks vuokfnr djuk]

1/2 fo'ofolky; dk ctV rS kj djuk]

$\frac{1}{4}N\frac{1}{2}$ fo'ofó|ky; ds 0; ; ukf/kdkj eaj [kh x; h fdl h fuf/k dk izkl u djuk]
 $\frac{1}{4}t\frac{1}{2}$ fo'ofó|ky; dh fdl h tæe] LFkkoy ; k cks/kd l a fRr dk vtZu ; k vUvj.k djuk]
 $\frac{1}{4}\triangleright\frac{1}{2}$ fo'ofó|ky; dh l keld; epk ds vldkj vls mi; lsk ds l Ecl/k eafunðk nsuk]
 $\frac{1}{4}\text{~}\frac{1}{2}$, d h l fefr; ka fu; Ør djuk tks fo'ofó|ky; ds n{krki mZl dk; Z djus ds fy, vi f{kr djuk]
 $\frac{1}{4}/\frac{1}{2}$ fo'ofó|ky; ds depkfj; ka dh ifjyfc/k; ka vls mudh l ok ds fucaku vls 'krā vo/kkfjr djuk]
 $\frac{1}{4}B\frac{1}{2}$ fo'ofó|ky; ds cā y[ka dk l pkyu ikf/kdr djuk]
 $\frac{1}{4}M\frac{1}{2}$ bl vf/kfu; e ; k fofu; eka ds vuq kj fo'ofó|ky; l s l æā/kr vU; l Hkh fo" k; ka dks fofu; fer vls fu/kkfjr djukA

(2) dk; i fj"kn dh iR; d cBd , d snukd] l e; vls LFkk u ij gksx tks dyifr }kjk fu; r dh tk; A

(3) dk; i fj"kn ds l nL; , d k HkRrk ikr djus ds gdnkj gks tS k fofgr fd; k tk; A

(4) jkT; l jdkj dh i mZ Lohdfr ds fcuk dk; i fj"kn] cākd] fodz]fofu; ejnku ; k vU; Fkk fo'ofó|ky; k dh fdl h LFkkoy l a fRr dk 1/4 l ok; l k/kkj.k i cāk ds vupæ eækl kuækl fdjk; sij nus dZ u rks varj.k djsx vls u fl ok; jkT; l jdkj l s fo'ofó|ky; ds fy, dkbZ l gk; d vupku ikr gkus dh 'krZ ds: lk ea; k jkT; l jdkj dh i mZ Lohdfr ds fdl h vU; 0; fDr l sm l dh ifr Hkfr ij dkbZ/ku ; k vfxæ yxhA

(5) dk; i fj"kn] iR; d foRrh; o"l ea vkorhZ vls vukorhZ 0; ; ds fy, foRr l fefr }kjk fu; r l hek l s vf/kd 0; ; mi xr ugha djsxhA

(6) dk; i fj"kn fofu; eka ea fu/kkfjr fdUgha 'krā ds v/khu jgrs gq } fo'ofó|ky; ds fdl h vf/kdkjh ; k vU; ikf/kdkjh dks ; g vius }kjk fu; Ør fdl h l fefr dks viuh , d h dkbZ 'kfDr ft l s og Bh d iR; k; kftr dj l drh gA

fo | k i fj"n~

19&(1) fo | ki fj"n~fo'ofó|ky; dh izkku fo | k fudk; gksx vls bl vf/kfu; e vls fofu; eka ds mi cl/ka ds v/khu jgrs gq ml dk fu; æ.k vls l k/kkj.k fofu; eu djsx vls fo'ofó|ky; ea f'k{k.k] f'k{k vls ij h{kk ds Lrj dks cuk; sj [kus ds fy, mRrjnk; h gksxhA vls ml dh , d h vU; 'kfDr; ka vls drD; gks tS s ml s fofu; eka }kjk i nRr fd; s tk; a ; k ml ij vf/kj kfi r fd; s tk; a vls og fo | k l æākh l eLr fo" k; ka ij] dk; i fj"kn dks l ykg ns l drh gA

(2) fo | ki fj"n eafuEufyf[kr l nL; gks } vFkkZ~%

$\frac{1}{4}d\frac{1}{2}$ dyifr] v/; {k

$\frac{1}{4}[k\frac{1}{2}$ ifr dyifr l nL;

$\frac{1}{4}\times\frac{1}{2}$ fo | ky; ka ds , d s i k p i k p k; Z tks dk; i fj"n ds l nL; u gks l nL;

$\frac{1}{4}k\frac{1}{2}$: Mæh fo'ofó|ky; ds dyifr }kjk uke&fufnZV
ml fo'ofó|ky; dk , d foHkxk/; {k l nL;

14M-1/2 Hkjr; i kS kfxdh I hFkku] dkuij ds funskd }kjk uke& fufnZV
I hFkku dk , d mDr foHkxk/; {k]

I nL;

(3) mi /kkjk 1/2 ds [k.M 1/2 ea fufnZV I nL; ka dh inkof/k , d o"lz gkxh

foRr I feRr

20&(1) foRr I feRr ea fuEufyf[kr gkx; vFkZ-%

1/2 d; i fr]

v/; {k

[1/2 jkT; I jdkj ea foRr foHkx ea iE{k I fpo@I fpo ;k

ml dk ulefun'krh tksfo'k I fpo I sfuEu iDr dk u gk

I nL;

1/2 jkT; I jdkj ea iE{k f'k'k foHkx ea iE{k I fpo@I fpo

;k ml dk ulefun'krh tksfo'k I fpo I sfuEu iDr dk u gk

I nL;]¹

1/2 d; i fr }kjk uke&fufnZV dk; i fj"kn ds nks

I nL;

14M-1/2 foRr vf/kdkjh

I nL;

1/2 foRr I feRr dk; i fj"kn dks fo'ofu |ky; dh I aRr vj fuf/k; ka ds iZkkI u I s I Ec) fo"ka; ka i j
I ykg nxA og fo'ofu |ky; dh vk; vj I k/kuka dks /; ku ea j [krs gq vxkeh foRrh; o"lz ds fy, d; y
vkorh vj vukorh 0; ; dh I hek fu; r d; xh vj fdUgh fo'k'k dkj .ka I s foRrh; o"lz ds nks ku bl iZkj
fu; r 0; ; dh I hek dks iE{k {kr dj I drh gS vj bl iZkj fu; r I hek dk; i fj"kn i j vkc) dj gkxhA

1/2 foRr I feRr dh , d h vU; 'kDr; ka vj drD; gkx tks bl vf/kfu; e ; k fofu; eka }kjk ml s i nRr
gka ; k ml i j vf/kj i r fd; s tk; A

1/4 1/2 tc rd fd foRrh; fufgrkFZ okys fdI h iLrko dh foRr I feRr }kjk fl Qkfj'k u dh tk;]
dk; i fj"kn ml i j dks fofu'p; ugha d; xh vj ; fn dk; i fj"kn foRr I feRr dh fl Qkfj'ka I s vl ger
gk rks og fufnZV iLrko dks viuh vl gefr ds dkj .ka ds I kFk foRr I feRr dks oki I d; xh vj ; fn
dk; i fj"kn iE{k foRr I feRr dh fl Qkfj'ka I s vl ger gk rks ekeys dks d; ykf/ki fr dks fufnZV fd; k
tk; xk ftI dk fofu'p; vflre gkxhA

ijh{k I feRr

21&1/2 fo'ofu |ky; ea , d ijh{k I feRr gkxh tks fofu; eka ea ; Fk mi c/kr : lk ea xBr dh tk; xhA

1/2 I feRr I kekU; r; k fo'ofu |ky; dh I Hkh ijh{k vka dk] ftI ds vUrxr vuq heu vj I kj .khdj .k
Hkh g; i ; b;k .k d; xh vj fuEufyf[kr vU; dR; ka dk I Ei knu d; xh vFkZ-%

d 1/2 ijh{k dka vj vuq hedka dks fu; Dr djuk vj ; fn vko' ; d gk rks mlgagVkuk;

[k 1/2 fo'ofu |ky; dh ijh{k vka ds i j .kkeka dk I e; & I e; i j iE{k ykdu djuk vj muds ckj s
ea fo |ki fj"kn dks fj i kVZ iLr; djuk;

x½ ijh{kk dh i) fr ea l qkkj ds fy, fo | ki fj "kn dks fl Qkfj'k djuk

?k½ v/; ; u ckMz }kjk iLrkfor ijh{kdk dh l p h dh l eh{k djuk} ml s vf re : i nsuk vlg
fo' ofo | ky; ds ijh{kk i fj .kkk dh ?kksk.kk djukA

¼½ ijh{kk l febr mruh mil febr; ka fu; Ør dj l drh gS ftruh og mfpr l e>a vlg fof'k"Vr; k
fdl h , d ; k vf/kd 0; fDr; ka ; k mil febr; ka dh ijh{kFkZ ka }kjk vuqpr l k/kuka dk iz kx djus l s
l æ/kr ekeyka ds l æk ea dk; bkg h djus vlg mu ij fofu'p; djus dh 'kFDr iR; k; kFtr dj l drh gA

¼½ bl vf/kfu; e ea fdl h ckr ds gkrs gq Hkh] fdl h ijh{kk l febr ; k ; FkkfLFkr] fdl h mil febr ; k
fdl h 0; fDr ds fy,] ft l s ijh{kk l febr us mi /kkj ¼½ ds v/khu bl fufeRr viuh 'kFDr dk iR; k; kstu
fd; k gkZ fdl h ijh{kFkZ dks fo' ofo | ky; dh Hkkoh ijh{kkvka l s fooftr djuk fof/ki wkZ gkskA ; fn ml dk
jk; ea , d k ijh{kFkZ fdl h ijh{kk ea vuqpr l k/kuka ds iz kx djus dk nkskh gkA

½ bl vf/kfu; e vlg fofu; eka ds v/; /khu jgrs gq] ijh{kk l febr ijh{kkvka ds l pkyu dh 0; oLFkk
djus ds fy, , d sfunZk tkjh dj l drh gS tS k og vko'; d l e>A

vU; iF/kdkjh

22&fo' ofo | ky; ds vU; iF/kdkfj; ka dk xBu] mudh 'kFDr; ka vlg drD; ogh gkZ tks fofgr fd; s tk; A

**v/; k; & iF
l Ec) rk**

fo' ofo | ky; dh l Ec) rk

23&¼½ ; g /kkj fo | ky; ka ij ykxw gkxhA

½ dk; i fj "kn] jkF; l jdkj dh i nZvuqfr@vuqkhu]¹ l s l Ec) rk dh , d h 'krk dks tks fofgr dh
tk; i jk djus okys fo | ky; dks l Ec) rk dk fo'kSkf/kdkj inku dj l d xh ; k igys l s gh l Ec) fdl h
fo | ky; ds fo'kSkf/kdkj dks c<k l d xh ; k fdl h , d fo'kSkf/kdkj dks oki l ys l d xh ; k ml l s deh dj
l d xhA

½ fdl h fo | ky; ds fy, ml h LFkkuh; {k= ea l Fkr fdl h vU; fo | ky; ; k fo' ofo | ky; l s v/; ki u
; k vuq dku dk; Zea l g; kx i ktr djus dh 0; oLFkk djuk fof/ki wkZ gkskA

¼½ bl vf/kfu; e }kjk ; Fkkmi æ/kr ds fl ok;] fdl h fo | ky; dk i ækra= fo | ky; ds dk; Dyki ka dk
i æk vlg fu; æ.k djus ds fy, Lora= gksk vlg ml ds i ksk.k rFkk j [k&j [kko ds fy, mRrjnk; h gksk vlg
ml dk i kpk; l ml ds Nk=ka ea vuqkkl u cuk; s j [kus rFkk ml ds de p kj holn ij v/kh{k.k rFkk fu; æ.k ds
fy, mRrjnk; h gksk

½ iR; d fo | ky; , d h fj i kM] foojf.k; ka rFk vU; fof'kF"V; ka i Lr q djxk ftluga dk; i fj "kn ; k
dyifr ekxhA

1/6½ dk; 1 fj"kn] iR; d fo|ky; dk vius }kjk bl fufeRr ikf/kdr , d ; k , dkf/kd 0; fDr; ka l s le; & le; ij ikp o"lZ l s vf/kd vrjkyka ij fujh{k.k dj; xh vlg fujh{k.k dh fjikZ dk; 1 fj"kn dks Hkst h tk; xh

1/7½ dk; 1 fj"kn bl idkj fujhf{kr fdl h fo|ky; dks , d h vof/k ds Hkhrj tks fofufnZV dh tk; , d h dk; bkgh djus ds fy, funz k ns l d xh tks ml s vko'; d i hr gA

1/8½ dk; 1 fj"kn }kjk fdl h , d s fo|ky; dh l Ec) rk dk fo'kskf/kdkj tks mi/kkj 1/4½ ds v/khu dk; 1 fj"kn ds fdl h funz k dk vuqkyu djus ea ; k l Ec) rk dh 'krka dks ijk djus ea vl Qy gk; fo|ky; ds iczkr= l s ml fo'k; ij fjikZ yus ds ckn [jkt; I jdkj]' dh i dZ eatj h l s fofu; eka ds miczkr ds vuq kj oki l fy; k tk l d xk ; k de fd; k tk l d xkA

1/9½ mi/kkj 1/2½ vlg 1/8½ ea fdl h ckr ds gks gq Hkh] ; fn fdl h fo|ky; dk iczkr= l Ec) rk dh 'krka dks ijk djus ea vl Qy jgk gS rks [jkt; I jdkj]² iczkr= vlg d yifr l s fjikZ ikr djus ds i'pkr- l Ec) rk ds fo'kskf/kdkj dks oki l ys l d xk ; k ml ea deh dj l d xkA

iczkr= dh l nL; rk ds fy, vugrk

24& dkbZ Hkh 0; fDr 1/20y jkt; I jdkj ; k LFkkuh; ikf/kdkjh }kjk iks"kr fo|ky; l s fHkku½ fdl h fo'fo|ky; ds iczkr= dk l nL; pqs tkus ; k cus jgus ds fy, fujgr glxk] ; fn og ; k ml dk ukrnkj , d s fo|ky; ea ; k ml ds fufeRr fdl h dke ds fy, dkbZ ifjJfed ; k , d s fo|ky; ka dks eky dk inku djus ds fy, ; k ml ds fufeRr fdl h l dZ ; k fu"i knu djus ds fy, dkbZ l fonk Lohdkj djrk gA

Li"Vhdj.k& in "ukrnkj** dk ogh vFkZ glxk tks ml ds fy, /kkj 17 dh mi/kkj 1/4½ ds Li"Vhdj.k ea fn; k x; k gA

fujh{k.k vlg tkp

25&1/4½ jkt; I jdkj dks fdl h , d s 0; fDr }kjk tS k og funz k n} fdl h fo|ky; d} ftuds vrxr ml dk Hkou] iz ks'kkyk rFkk miLdj Hkh gS vlg fo|ky; }kjk l pkfyr ; k y h x; h ijh{k.k] v/; ki u dk; l rFkk vl; dke dk fujh{k.k djkus vFkok , d s fo|ky; ds izkkl u ; k forr l s l dZ/kr fdl h vl; fo'k; ds l dZ ea tkp djkus dk vf/kdkj glxkA

1/2½ ; fn jkt; I jdkj mi/kkj 1/4½ ds v/khu fujh{k.k ; k tkp djkus dk fu'p; djs rks og ml dh l pkuk fo'fo|ky; ds iczkr= dks nxh vlg iczkr= }kjk fu; Dr , d ifrfuf/k rFkk ; fn iczkr= dkbZ ifrfuf/k fu; Dr djus ea vl Qy jgs rks fo'fo|ky; dk ikpk; l , d s fujh{k.k ; k tkp ds le; mi l Fkr gks l drk gS vlg ml s iczkr= dh vlg l s l pokbZ dk vf/kdkj glxkA fdUr, d s fujh{k.k ; k tkp ds le; fo'fo|ky; dh vlg l s dkbZ fof/k 0; ol k; h u rks mi l Fkr gks] u v fHkopu djsk vlg u dkbZ dk; l djskA

1/3½ mi/kkj 1/4½ v/khu fujh{k.k ; k tkp djus ds fy, fu; Dr 0; fDr ; k 0; fDr; ka dks fl foy ifdz k l fgrk] 1908 ds v/khu fdl h okn ij fopkj djrs le; 'ki Fk l k; yus vlg l k; ka ds mi l Fkr gkus ds fy, rFkk nLrkost ka vlg l kjoku oLrq ka dks iLrq djus ds fy, etcj djus ds iz kufkZ fl foy U; k; ky; dh l Hkh 'kfDr; ka glxh vlg , d s 0; fDr ; k 0; fDr; ka dks n.M ifdz k l fgrk] 1973 dh /kkj 345 rFkk 346 ds vFkrUrXZ fl foy U; k; ky; le> k tk; xk ; k ml ds ; k muds le{k dkbZ Hkh dk; bkgh Hkjr h; n.M l fgrk dh /kkj 193 vlg 228 ds vFkrUrXZ U; kf; d dk; bkgh le> h tk; xhA

¼½ jkT; I jdkj fo|ky; ds iɛkra= dks ,ɟ s fujh{k.k ; k tɔp dk ifj.kke lɔ fɔr dj l dɔxh vɟ dh tkusokyh dk; ɔkgh ds l Ecl/k ea funɔk ns l dɔxh vɟ iɛkra= ,ɟ s funɔkka dk rɔdky vuɟkyu djskA

½ jkT; I jdkj mi/kjk ¼½ ds v/khu iɛ/kra= dks nh x; h lɔ pɔk ds ckjs ea dɟifr dks tkudkj nh vɟ dɟifr dk; ɟ fɟ"kn~dks jkT; I jdkj ds nɟ"Vdks vɟ ml ij dh tkusokyh dk; ɔkgh ds l Ecl/k ea jkT; I jdkj }kjk nh tkusokyh l ykg dks lɔ fɔr djskA

¾ rɔi'pkr~dɟifr] ,ɟ sle; ds Hkhrj tɟ k jkT; I jdkj fu/kɟr djs ml s dk; ɟ fɟ"kn }kjk dh x; h ; k dh tkusokyh dk; ɔkgh dh fɟiɔ lɔr djskA

¾ ; fn fo'ofɔ|ky; ds iɛf/kdkjh ; ɔr; ɔr le; ds Hkhrj jkT; I jdkj ds lek/kkuin : i eadk; ɔkgh ugha dɟrs gɔrks jkT; I jdkj ,ɟ s fdl h Li"Vhdj.k ij ft l s fo'ofɔ|ky; ds iɛf/kdkjh iɔr dɟi fɔkɟ dɟus ds i'pkr~, ɟ s funɔk ns l drh gɔ tɟ k og mfpr le>s vɟ fo'ofɔ|ky; iɛf/kdkjh ,ɟ s funɔk l s ck/; gɔkA

¾ jkT; I jdkj fdl h Hk le; fo'ofɔ|ky; ds iɛ/kra= ; k iɔpk; ɟ l s ,ɟ s fujh{k.k ; k tɔp ds l eɔk ea dɔbz tkudkj eh l dɔxhA

I ɔFku

26&fo'ofɔ|ky;] jkT; I jdkj ds iɔl vuɔknu l } fdl h fo"k; ea f'k{k.k , oa vuɟ ɔkku dk; ɟ ds l ɔBu rFk l pkyu gɔq, d ; k , dɔf/kd l ɔFku LFkɟir dj l dɔxkA

Lok; ɔk egɔ|ky;

[26d&¼fo'ofɔ|ky; fdl h l Ec) egɔ|ky; dɟ tɟ bl fufɔr fɔgr 'krɔ dks iɟk dɟ} Lok; Rr egɔ|ky; ds fo'ɔf/kdkj] ,ɟ h jɟr l stɟ k fɔgr dh tk;] inku dj l dɔxkA ,ɟ k egɔ|ky; ml ea f'k{k.k iɔr dɟus okys Nk=lɔ ds fy, fo'ofɔ|ky; }kjk fɔgr iɔ; deɔeai fɔrɔu dj l dɔk vɟ bl idkj ifɔrɔ iɔ; deɔeai jh{k ysl dɔxkA

½iɔ; deɔeai fɔrɔu dj l dus dh l ɔk rFk ,ɟ segɔ|ky; }kjk l pɟyr iɟh{k, aysus dh jɟr iɔ; d ekeyse fo'ofɔ|ky; }kjk vo/kɟr dh tk; xhA

½, ɟ segɔ|ky; , ɟ h jɟr l stɟ h fɔgr dh tk; Lok; r egɔ|ky; ?ɔkɟr fd; k tk; xhA

?kɟ egɔ|ky;

26[k&¼½kɟ egɔ|ky; , ɟ sgɔstɟ k fo'ofɔ|ky; }kjk vɟkɟr fd; k tk; A

½fdl h ?kɟ egɔ|ky; dk iɟkɟk; ɟ egɔ|ky; ea vɟ; ɔkɟr Nk=lɔ ds vuɟkɟ u ds fy, mRrjnk; h gɔk vɟ ?kɟ egɔ|ky; dks vɟkɟr fd; sx; sɟyid oxhɟ , oavoj oxhɟ deɟkɟhɟh ij l kɟ; fu; ɟ=k j[kɟ og , ɟ h vɟ; 'kɟr; kɟk iɟ ɟ dɟk tɟ k fɔf; eɔ }kjk fɔgr dh tk; vɟ tɟ iɟkɟk; ɟ ds fy, fɔfɟnɟ glA

I g; ɟr egɔ|ky;

26x&¼½ g; ɟr egɔ|ky; ; k rɟjkt dh; egɔ|ky; gɔk ; k jkt dh; l fɟr egɔ|ky; gɔkA , ɟ s egɔ|ky; dks fo'ofɔ|ky; }kjk I g; ɟr egɔ|ky; ds : l k eavɟkɟr fd; k tk l dɔxkA

½fdl h I g; ɟr egɔ|ky; ds fy, ; g fɔf/kɟr gɔk fd og fdl h vɟ; I g; ɟr egɔ|ky; ds l kɟ f'k{k.k ds (ɟ= ea I g; ɟ ds fy, 0; oLFk dɟA]¹

1. उत्तर प्रदेश अधिनियम संख्या-18 सन् 2006 की धारा 3 द्वारा नई धारा 26-क, 26-ख और 26-ग जोड़ी गई। (01 जून, 2006 से प्रभावी)।

fo'ofolky; eaiosk ilusdsfy, dkbznku vln iHfjr djusij jkd

27&fdl h fo|ky; dsfy, i/kra= lsl/kr dkbz 0; fDr vlg ml dk dkbz ikpk; l; k vl; v/; ki d ; k vl; depkh, dsfo|ky; eaiosk nus; k iosk ds i'pkr~iobr jgus dh vuok nus dh 'krz ds : lk ea fdl h Nk= l s ; k ml dh vlg l sfou; eka eafu/Hfjr nj ij Qhl dsfl ok;] iR; {k ; k viR; {k : lk l s dkbz vlnku]nku]Qhl ; k fdl h izdj dk dkbz vl; l nk;] pgs og udn gk; k oLrq : i ea u ysk] u iklr djxk vlg u yus ; k iklr djusnxA

fo|ky; dksvalnku vlg nku

28&tga fdl h fo|ky; }kj] ftl eajkT; l jdkj ; k fdl h LFkkh; i kf/kdkjh }kj] vull; : lk l s iks"kr fo|ky; Hkh l fefyr g\$ valnku ; k nku] pgs o udn gk; k oLrq : lk e\$ fy; k ; k iklr fd; k tkrk g\$ ogka bl izdj iklr valnku ; k nku dk mi; kx doy ml h iz kstu dsfy; sfd; k tk; xk ftl dsfy, og fo|ky; dks fn; k x; k gk vlg jkT; l jdkj }kj] vull; : lk l s iks"kr fo|ky; dh n'kk ea dkbz udn valnku ; k nku ml l LFkk ds o\$ fDr d [krs ea tek fd; k tk; xk ftl dk l pkyu jkT; l jdkj ds l keW; ; k fo'ksk vkn\$ ds vuq kj fd; k tk; xkA

v/; k; &N%

fofu; e

fofu; e d\$ scuk; stk, xs

29&1/2 fo'ofolky; ds i fke fofu; e jkT; l jdkj }kj] vf/kl puk }kj] cuk, a tk; xA

1/2 dk; i fj"kn l e; & l e; ij u; s ; k vfrfjDr fofu; e cuk l dsxh ; k mi /kkj 1/2 eafufnZV fofu; eka dk l aksku ; k fuji u dj l dsxh]

ifrcU/k ; g g\$ fd dk; i fj"kn fo'ofolky; ds fdl h i kf/kdkjh dh i kfLFkr] 'kfDr; ka ; k xBu dks i Hkkfor djus okyk dkbz fofu; e rc rd ugha cuk; xh] ml dk l aksku ugha djsxh ; k ml dk fuji u ugha djsxh tc rd , ds i kf/kdkjh dks i Lrkfor ifjorZka ij viuh jk; fyf[kr : i l s vfHkO; fDr djus dk ; fDr; fDr u nsfn; k x; k gk vlg bl izdj vfHkO; Dr fdl h jk; ij dk; i fj"kn }kj] fopkj u fd; k x; k gkA

1/3 i obrh mi /kkj kva ea nh x; h fdl h ckr ds gkrs gq Hkh] jkT; l jdkj v/; ; u] v/; ki u ; k vuq akku ds fgr ea fo'ofolky; vuqku vk; kx ; k vf[ky Hkkjrh; rduhdh f'k{kk ifj"kn ds fdl h l pko ; k fl Qkfj'k ; k jkT; ; k jk"Vh; f'k{kk uhfr ds vk/kkj ij vius }kj] fd; s x; s fdl h fofu'p; dks fd; k fDr djus dsfy, dk; i fj"kn l sfufnZV vof/k ds Hkhrj u; s ; k vfrfjDr fofu; e cukus ; k mi /kkj 1/2 es a k mi /kkj 1/2 eafufnZV fofu; eka dks l aks/kr djus ; k fuji r djus dh vi\$kk dj l dsxh vlg ; fn dk; i fj"kn , d h vi\$kkvka dk vuqkyu djus ea foQy jgs rks jkT; l jdkj u; s ; k vfrfjDr fofu; e cuk l dsxh ; k mi /kkj 1/2 ; k mi /kkj 1/2 eafufnZV fofu; eka dk l aksku ; k fuji u dj l dsxA

fofu; e

30&bl vf/kfu; e ds vl; vuqU/ka ds v/khu jgsr gq] fofu; eka ea fo'ofolky; l s l a) fdl h fo'k; ds fy, micak fd; s tk l dks vlg fof'k"Vr; k fuEufyf[kr micak fd; s tk; xA

- 1d½ fo'ofok | ky; ds vf/kdkfj; ka dh fu; qDr] mudh 'kfdR; ka vks muds drD; ;
- 14k½ fo'ofok | ky; ds vf/kdkfj; ka vks vU; depkfj; ka ds ykhk ds fy, i a ku ; k Hkfo"; fuf/k dk xBu vks chek Ldhe dh LFki uk;
- 1x½ I EekukFkZ mi kf/k; ka dk inku fd; k tkuk;
- 14k½ mi kf/k; ka vks vU; 'ks{k d fof'k"Vrkvka dks oki I yauk;
- 1M-½ os 'krā ftuds v/khu fo | ky; ka dks fo'ofok | ky; }kjk I Ec) rk dk fo'kskf/kdkj inku fd; k tk; vks os 'krā ftudh v/khu dkbZ, d k fo'kskf/kdkj oki I fy; k tk I ds
- 1p½ fo'ofok | ky; }kjk inku dh tkus okyh mi kf/k; ka vks vU; 'ks{k d fof'k"Vrk; a vks muds fy, vgrk; a vks ml sinku djs; k ikr djs ds I aak eayh tkus okyh /kujkf'k;
- 1N½ fo'ofok | ky; ea v/; ; u i k B; dē ds fy, vks ijh{kk ea i d s k} mi kf/k; ka vks fo'ofok; dh vU; 'ks{k d fof'k"Vrkvka ds fy, yh tkus okyh Qhl ;
- 14t½ vf/kNk= ofRr; ka Nk=ofRr; ka fo | kofRr; ka ind vks ifjrk"kd inku djs dh 'krā
- 14½ ijh{kkvka dk I pkyu ftuds vUrxr ijh{k.k fudk; ka ijh{k dka vks vuq hedka ds in dh 'krā vks muds fu; qDr dh jhr vks drD; Hkh gS
- 14½ fo'ofok | ky; ds vf/kdkfj; ka 1dykf/ki fr dks NkMj½ vks depkfj; ka dks gvks dh 'kfdR vks mudh ifjyf/k; ka vks I ok ds fudU/ku vks 'krā
- 14½ vU; I Hkh fo"k; tks bl vf/kfu; e }kjk fofu; eka ea mi cfU/kr fd; s tkus gk; k fd; s tk I dka

v/; k; & I kr ok"kd ifronu vks y{k

ok"kd ifronu

31&14½ fo'ofok | ky; dk ok"kd ifronu] dk; i fj"kn ds funs kka ds v/khu r\$ kj fd; k tk, xk ftI ds vUrxr vU; fo"k; ka ds I kFk} fo'ofok | ky; }kjk ml ds mnas; ka dh i frZ dh fn'kk eaf d; s x; s mik; gkaA

12½ bl idkj r\$ kj fd; k x; k ok"kd ifronu dykf/ki fr dks, d s fnukd dks; k ml ds i dZ i Lr q fd; k tk; xk tks fofgr fd; k tk, A

13½ mi /kkj k 14½ ds v/khu r\$ kj fd; s x; s ok"kd ifronu dh, d i frfyi jkT; I jdkj dks i Lr q dh tk; xhA

y{k vks y{k ijh{k

32&14½ fo'ofok | ky; ds ok"kd y{k s vks ryu&i = dk; i fj"kn ds funs kka ds v/; /khu r\$ kj fd; s tk; x s vks funs kd] LFkkuh; fuf/k y{k} mRrj ins k ; k , d s 0; fDr ; k 0; fDr; ka }kjk ftUga jkT; I jdkj bl fuferr i kf/kdr dj\$ i R; d o"kd eade I s de, d ckj ing ekl I svukf/kd ds vrjkyka ij mudh y{k ijh{k dh tk; xhA

1/2½ okf"kd y[kk vkš mudh rgyu&i= dh ,d ifr ml y[kk ijh{kk ds ifronu l fgr jkT; ljdkj dks dk; ã fj"kn ds l ã {k. kkš ; fn dkbZ gkš ds l kfk iR; d o"K 30 fl rEcj ds i mZ i Lrŋ dh tk; xh

1/3½ okf"kd y[kkvka vkš jkT; ljdkj }kjk fd; s x; s l ã {k. k dk; ã fj"kn ds /; ku ea yk; s tks xA ,d s l ã {k. kka ij dk; ã fj"kn ds fopkj ; fn dkbZ gkš jkT; ljdkj dks i Lrŋ fd; s tk; xA

vf/kHkj

33&1/4½ tc dHkh jkT; ljdkj dks fo' ofo |ky; ds fdl h /ku ; k l ã fRr dh gkfu] nŋ; ž ; k nq i; kstu ds l cãk ea dkbZ f'kd; r iklr gks ; k jkT; ljdkj Lo; ami; Ør l e>s rks og funškd] LFkkuh; fuf/k y[kk] mRrj inš k ; k ml ds fdl h v/khuLFk vf/kdkjh }kjk fo' ofo |ky; dh fo'kš y[kk ijh{kk fd; s tkus dk funš k ns l d xhA

1/2½ fo'kš y[kk ijh{kk fj i kšZ i klr gks tkus ij jkT; ljdkj fo' ofo |ky; ds ml vf/kdkjh dš ftl dh miškk ; k dnkpj ds dkj .k mi /kkjk 1/4½ ea fufnZV gkfu] nŋ; ž ; k nq lk; kstu gqk gš ,d ukšVI tkjh djds ml l s ; g viškk d jxh fd og jkT; ljdkj }kjk bl fufeRr fu; r l e; ds Hkhrj vius dr dk; Z dks Li "V djA

1/3½ jkT; ljdkj y[kk ijh{kk fj i kšZ vkš mi /kkjk 1/2½ ea fufnZV vf/kdkjh ds mRrj ij fopkj djus ds i' pkr bl fufeRr mi ; Ør fofu' p; dj l d xhA

1/4½ ; fn jkT; ljdkj dh ; g jk; gks fd vf/kdkfj; ka dks jkT; ljdkj }kjk vo/kkfjr vf/kHkkj dk Hkqrku djus ds fy, mRrjnk; h Bgjk; k tk; rks vf/kHkkj Hk&jktLo ds cdk; s ds : i eš ; k ,d h vU; jhfr l s tš h jkT; ljdkj }kjk funš' kr dh tk;] ol y fd; k tk; xA

v/; k; & vLB

ikf/kdkj; kds vf/kdkj; k vŋš l nL; kds fu; Ør djus dh jhfr

34&1/4½ bl vf/kfu; e ; k fofu; eka }kjk vfHkO; Dr : i l s ; Fkk mi cã/kr ds fl ok;] fo' ofo |ky; ds vf/kdkjh vkš fo' ofo |ky; ds ikf/kdkjh ea l s l nL;] ; Fkk l Hko] fuokpu l s fHku jhfr l s pps tk; xA

1/2½ tgka bl vf/kfu; e ; k fofu; eka ea pdkupde l s ; k T; ŠBrk ; k vU; vgrkvka ds vuŋ kj fdl h fu; Ør ds fy, dkbZ mi cãk fd; k x; k gš ogka pdkupde vkš T; ŠBrk vkš vU; vgrk; s vo/kkfjr djus dh uhfr ogh tks fofgr dh tk; A

vkdfLed fjfDr; kadh i frZ

35&1/4½ fo' ofo |ky; ds fdl h ikf/kdkjh ; k fudk; ds inš l nL; ka l s fHku l nL; ka dh fdl h vkdfLed fjfDr dh i frZ ml h jhfr l s dh tk; xh ftl jhfr l sog l nL; ftl dks fjfDr dh i frZ djuh gkš pŋk x; k gkš vkš fjfDr dh i frZ djus okyk O; fDr ,d s vf/kdkjh ; k fudk; dk l nL; ml vof' k"V vof/k ds fy, gkš ftl ds fy, og O; fDr ftl dk LFkku og Hkjr gš l nL; cuk jgrkA

1/2½ dkbZ O; fDr tks fdl h vU; fudk; ds i frfuf/k ds : i ea fo' ofo |ky; ds fdl h ikf/kdkjh dk l nL; gkš pks og fudk; fo' ofo |ky; dk gks ; k ckj h] rc rd ,d k ikf/kdkjh vius in ij jgš k tc fd fd og ,d s fudk; dk i frfuf/k cuk jgA

fjDr; ladsvkn dsdkj.k dk; bkg; ldk vfof/leU; u gsk

36&fo'ofok|ky; dsfdl h ikf/kdkjh ;k fudk; ;k l fefr dks dkbZ dk; Z ;k dk; bkg dhoy bl dkj.k vfof/leU; u gskh fd%

¼d½ ml eadkbZ fjDr ;k ml dsxBu eadkbZ=V Fkh] ;k

¼k½ dk; bkg eafdl h ,d s0; fDr usHkx fy; k gS tks ,d k djus ds fy, gdnkj ugha Fkh] ;k

¼x½ ml ds l nL; ds : i eadk; Z djus okys fdl h 0; fDr ds fuokpu] uke&funz ku ;k ,d h fu; fDr eadkbZ=V Fkh] ;k

¼k½ ml dh dk; bkg eadkbZ ,d h vf; ferrk Fkh ftl l s ekeys ds xqkko xqk ij dkbZ i Hko u i Mrk gkA

funz tkjh djus dh jkt; ljdkj dh 'kDr

[36&¼d½ jkt; ljdkj l e; & l e; ij fo'ofok|ky; dks ufr fo'k; d] ekeya ij ,d s funz tkjh dj l dsh ftlga og vko'; d l e>s vj tks bl vf/kfu; e ds miCU/ka l s vl x r u gkA ,d s funz ka dk vuqkyu fo'ofok|ky; ka }kjk fd; k tk; xkA]¹

fo'ofok|ky; dh l nL; rk l sgVk; k tkuk

37&dk; i fj"kn mi fLFkr vj er nus okys l nL; ka ds nks frgkbZ er l s fdl h 0; fDr dks fo'ofok|ky; ds fdl h ikf/kdkjh ;k vl; fudk; dh l nL; rk l s bl vk/kj ij fd ,d k 0; fDr ,d s vij/k ds fy, fl) nksk gvk gS tks l Hk dh jk; eausrd v/kerk l af/kr vij/k gk; ;k bl vk/kj ij fd og dydkRed vkpj.k dk nskh gS ;k ml us bl idkj 0; ogkj fd; k gS tks fo'ofok|ky; ds l nL; ds fy, v'kkkuh; gk; gVk l dsh] vj mUgha vk/kj ka ij fdl h 0; fDr l s fo'ofok|ky; }kjk inRr ;k eatj dh x; h dkbZ mi kf/k] fMyek ;k iek.k&i = oki l ys l dshA

dyf/ki fr dks funz

38&fn dkbZ ,d k izu mBs fd dkbZ 0; fDr fo'ofok|ky; ds fdl h ikf/kdkjh ;k vl; fudk; dk l E; d- : lk l s fuokpr ;k fu; fDr l nL; ;k ml dk l nL; gkus dk gdnkj gS ;k ugha ;k fo'ofok|ky; ds fdl h ikf/kdkjh ;k vf/kdkjh dk dkbZ fofu'p; ¼t l ds vxZ fofu; e dh fof/leU; rk l s l af/kr dkbZ izu Hk gk bl vf/kfu; e ;k ml ds v/khu cuk; s x; s fofu; eka ds vuq i gS ;k ugha rks mDr fo'k; dyf/ki fr dks fufnZV fd; k tk; xk vj dyf/ki fr dk ml ij fofu'p; vflre gkxk:

ijUrqb l /kkj k ds v/khu dkbZ funz k%

¼d½ ml fnuad ds tcf d izu igyh ckj mBk; k tk l drk Fkh] rhu ekl l s vf/kd ds i'pkr} ;k

¼k½ fo'ofok|ky; ds fdl h ikf/kdkjh ;k vf/kdkjh ;k 0; ffr 0; fDr ds fl ok; ugha fd; k tk; xkA

1- यू.पी. अधिनियम संख्या-18 सन् 2006 की धारा 4 द्वारा प्रतिस्थापित। (01 जून, 2006 से प्रभावी)

okn dk o.ku

39&jkT; I jdkj ;k fo'ofok|ky; ;k ml ds fdl h vf/kdkjh] ikf/kdkjh] ikf/kdkjh ;k fudk; ds fo:) bl vf/kfu;e ;k rn/khu cuk;s x;sfofu;ekads vuqj.k eafdl h dk;Zdsfy, u dkbZ okn iLrq fd;k tk l dsk u dkbZ vl; fof/kd dk;Zbgh dh tk l dskA

fo'ofok|ky; dsvflky{k dksfl) djusdh jfr

40&¼½ fo'ofok|ky; ds dCts eaf'ofok|ky; ds fdl h ikf/kdkjh ;k l fefr dh fdl h j l hn] vkonu] l puk] vkn'sk] dk;Zbgh ;k l dYi ;k vl; nLrkost ;k fo'ofok|ky; }kjk l E; d : i l svuif{kr fdl h jftLVj dh fdl h ifof"V dh ifr ;fn dyl fpo }kjk iekf.kr gks rks ml s, d h j l hn] vkonu] l puk] vkn'sk] dk;Zbgh l dYi ;k nLrkost ds ;k jftLVj eafifof"V gkus ds i fke n"Vrk l k; ds : i ea xg.k dh tk; xh vls ml ea mfYyf[kr fo"k; vls 0; ogkj ds fy, l k; ds : i ea ml h idkj xg.k fd;k tk; xk ts k fd ;fn eny ifr iLrq dh x; h gkrh tksog l k; ea xg; gkrhA

½½ fo'ofok|ky; ds fdl h vf/kdkjh ;k l od l f fdl h, d h dk;Zbgh eaf t l eaf'ofok|ky; , d i {k u gk fo'ofok|ky; dk dkbZ, d k nLrkost] jftLVj ;k vl; vflky{k ft l dh vlroLrq a mi/kjk ¼½ ds v/khu iekf.kr ifr }kjk fl) dh tk l drh gla iLrq djusdh] ;k ml eafvflkyf[kr fo"k; vls 0; ogkj dks fl) djus ds fy, l k{h ds : i eamifLFkr gkus dh rc rd vi{k u dh tk; xh tc rd fd U;k; ky; fo'kSk dkj.k l svkn'sk u nA

[40&¼½ mRrj in'sk i fof/kd fo'ofok|ky; ¼ dku½ vf/kfu;e 2013 ds i jEk gks ds fnukd l s fdgh fu;ek i jfu;ek fofu;ek v;/kn'sk, oarRl e; iDr fdl h fof/k ds l fof/kd fy[kr ea; k fdl h nLrkost ;k dk;Zbgh; ea exle c) i fof/kd fo'ofok|ky; ;k eglek; k i fof/kd fo'ofok|ky; dks fd;s x;s fdl h l mH dks fo'ofok|ky; dk l mH eku fy;k tk; xkA]¹

[¼½ mRrj in'sk i fof/kd fo'ofok|ky; ¼ dku½ vf/kfu;e 2015 ds i jEk gks ds fnukd l s fdgh fu;ek i jfu;ek fofu;ek v;/kn'sk, oarRl e; iDr fdl h fof/k ds l fof/kd fy[kr ea; k fdl h nLrkost ;k dk;Zbgh; ea mRrj in'sk i fof/kd y[ku dks fd;s x;s fdl h l mH dks M0 , oit0 vny dyle i fof/kd fo'ofok|ky; mRrj in'sk y[ku dk l mH eku tk; xkA]²

dfBukb; lanj djusdh 'kDr

41&¼½ jkT; I jdkj fdl h dfBukbZ dks nj djus ds iz kst ukfZ vf/k l fpr vkn'sk }kjk ;g fun'k ns l dsk fd bl vf/kfu;e ds mi cak, d h dkyof/k ea tks vkn'sk eaf ofufnZV dh tk; s, d s vuqhyek ds v/khu jgrs gq pkg os i kf"dkj] ifjo/k u ;k yk ds : i eagsftlga og vko'; d ;k l ehphu l e> } i kko h gks

i jUrq[30 tu] 2014]³ fd i'pkr~, d k dkbZ vkn'sk ugha fd;k tk; xkA

½½ mi/kjk ¼½ ds v/khu fd;k x;k iR; d vkn'sk jkT; fo/kku emy ds nuka l nuka ds l e{k j[kk tk; xkA

½½ mi/kjk ¼½ ds v/khu fdl h vkn'sk ij fdl h U;k; ky; eabl vk/kj ij vki fRr ugha dh tk; xh fd mi/kjk ¼½ eafufnZV dfBukbZ fo|eku ugha Fk ;k ml dks nj djuk vi f{kr ugha FkA

1. उत्तर प्रदेश अधिनियम संख्या 21 सन् 2013 की धारा 6 द्वारा जोड़ा गया (दिनांक 01 नवम्बर 2013 से प्रभावी)

2. उत्तर प्रदेश अधिनियम संख्या 13 सन् 2015 की धारा 4 द्वारा जोड़ा गया (दिनांक 09 सितम्बर, 2015 से प्रभावी)

1. उत्तर प्रदेश अधिनियम संख्या 21 सन् 2013 की धारा 7 द्वारा प्रतिस्थापित (दिनांक 01 नवम्बर 2013 से प्रभावी)